Second Lok Sabha XIV Session (07/08/1961 to 08/09/1961)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 7, 1961/Sravana 16, 1883 (Saka)

No. 527

1. Oath or Affirmation

Sarvashri Ramesh Prasad Singh, Ganpat Sahai and Ananta Tripathi Sarma made and subscribed the oath in English and took their seats in the House.

2. Starred Questions

Starred Questions Nos. 1—9 and 45 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1-70, 72-140 and 142 were laid on the Table.

4. Obituary References

The Speaker made references to the passing away of Sardar Baldev Singh, Shri Bholi Sardar and Shri Bimal Comar Ghose who were sitting members of Lok Sabha, Shri Bijoy Chandra Das who was a member of First Lok Sabha and Shri Purushotamdas Thakurdas who was a member of the former Central Legislative Assembly.

Thereafter members stood in silence for a short while as a mark of respect.

5. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:---

.(1)	Large scale infiltration of Pakistani nationals into Assam.	Shri Atal Bihari Vajpayee.
(2)	Collapse of the Dam at Panshet near Poona.	Sarvashri Premji R. Assar, Uttam- rao L. Patil, Atal Bihari Vajpayee and Balraj Madhok.

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6. Calling Attention To Matter Of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Irrigation and power to the situation arising out of the recent floods in Kerala, Madras, Mysore, Orissa and Poona.

The Minister of Irrigation and Power made a statement in regard thereto and also laid on the Table a detailed statement.

7. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of Annual Report of the Department of Atomic Energy for the year 1960-61.
- *(2) A copy of the Life Insurance Corporation (Amendment) Rules, 1961 published in Notification No. G.S.R. 476 dated the 8th April, 1961 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
 - (3) A copy of Notification No. S.O. 924 dated the 29th April, 1961 under sub-section (2) of section 2C of the Insurance Act, 1938.
 - (4) A copy each of the following papers:---
 - (i) The Third Five Year Plan.
 - (ii) The Employees' Provident Funds (Second Amendment) Scheme, 1961 published in Notification No. G.S.R. 680 dated the 13th May, 1961 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
 - (iii) Notification No. G.S.R. 827 dated the 24th June, 1961 issued under the Employees' Provident Funds Act, 1952 extending the said Act to certain establishments connected with film industry.
 - (5) A copy each of the following papers:-
 - (i) Annual Report of the State Trading Corporation of India Limited, New Delhi for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
 - (ii) Review by Government on the working of the above corporation.
- **(6) A copy of the Mineral Concession Rules, 1960 published in Notification No. G.S.R. 1398 dated the 26th November, 1960, as corrected by Notification No. G.S.R. 1459 dated the 10th December, 1960, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
 - (7) A copy of the Coffee (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 847 dated the 1st July, 1961, under sub-section (3) of section 48 of the Coffee Act, 1942.

*The notification was previously laid on the Table on the 21st April, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

**The notifications were previously laid on the Table on the 7th and 20th December, 1960 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (8) A copy of the draft Notification making certain amendments to Notification No. S.R.O. 355 dated the 17th January, 1957, under sub-section (2) of section 620 of the Companies Act, 1956.
- *(9) A copy of Notification No. 21/13/60-Delhi published in Delhi Gazette dated the 18th March, 1961 making certain amendment to the Delhi Municipal Corporation (Facilities for Mayor) Rules, 1958, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.
- (10) A copy each of the following Acts, under sub-section (3) of section 3 of the Orissa State Legislature (Delegation of Powers) Act, 1961:—
 - (a) The Orissa Merged Territories' Petition Writers' Continuance of Licences (Amendment) Act, 1961 (President's Act No. 1 of 1961).
 - (b) The Orissa Sales Tax Laws (Amendment) Act, 1961 (President's Act No. 2 of 1961).
 - (c) The Bihar and Orissa State Aid to Industries (Orissa Amendment) Act, 1961 (President's Act No. 3 of 1961).
 - (d) The Orissa House Rent Control (Amendment) Act, 1961 (President's Act No. 4 of 1961).
 - (e) The Orissa Taxation (On Goods carried by Roads or Inland Waterways) Amendment Act, 1961 (President's Act No. 5 of 1961).
- (11) A copy of the Proclamation made by the President on the 23rd June, 1961, revoking the Proclamation made by him on the 25th February, 1961, in relation to the State of Orissa under clause (3) of article 356 of the Constitution.
- (12) A copy of the Territorial Councils (Payment of Taxes) Rules, 1961 published in Notification No. G.S.R. 711 dated the 27th May, 1961 under sub-section (3) of section 54 of the Territorial Councils Act, 1956.
- (13) A copy each of the following papers:---
 - (i) (a) Agreement dated the 31st May, 1961 between the Heavy Electricals (India) Limited, and the Technoexport of Czechoslovakia for the preparation of the detailed project report for the High Pressure Boilers Plant.
 - (b) Agreement dated the 7th June, 1961 between the Heavy Electricals (India) Limited, and the Technoexport of Czechoslovakia for the preparation of the detailed project report for the Heavy Power Equipment Plant.
 - (c) Agreement dated the 7th June, 1961 between the Heavy Engineering Corporation Limited, Ranchi and the Technoexport of Czechoslovakia for the preparation of the detailed project report for the Heavy Machine Tool Plant at a site in the vicinity of the Foundry Forge Plant.

•The notification was previously laid on the Table on the 10th April, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (ii) Notification No. S.O. 1661 dated the 14th July, 1961 under proviso to sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (iii) (a) Annual Report of the Heavy Electricals Limited, Bhopal, for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
 - (b) Review by Government on the working of the above Company.
- (iv) (a) Annual Report of the Nahan Foundry Limited, Nahan, for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
 - (b) Review by Government on the working of the above Company.
- (v) (a) Administrative Report on the activities of the Central Silk Board for the year 1959-60.
 - (b) Administrative Report on the activities of the Central Silk Board for the year 1960-61.
- (14) A copy of Notification No. S.O. 953 dated the 29th April, 1961 under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (15) A copy each of the following papers:----
 - (i) (a) Texts of the Convention and Recommendations adopted by the International Labour Conference at its 44th Session held at Geneva in June, 1960.
 - (b) Statement showing the action taken or proposed to be taken by the Government on the above Convention and Recommendations.
 - (ii) Report Part I (1960-61) of the Technical Committee, Employees Provident Fund, on the following industries:—
 - (a) Cigarettes.
 - (b) Electrical, mechanical or general engineering products.
 - (c) Iron and Steel.
 - (d) Paper.
- *(16) A copy of Notification No. G.S.R. 1028 dated the 3rd September, 1960 making certain further amendments to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959, under subsection (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
 - (17) A statement correcting the replies given on the 20th February, 1961 to supplementaries by Shri Radheshyam Ramkumar Morarka on Starred Question No. 145 regarding export of Iron Ore to Japan.

^{*}The notification was previously laid on the Table on the 9th September, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (18) A copy of the Declaration of Foreign Exchange Rules, 1961 published in Notification No. G.S.R. 668 dated the 13th May, 1961 under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947.
- (19) A copy of Notification No. 74(14)-Rev./60 published in the Tripura Gazette dated the 13th April, 1961 containing the Tripura Land Revenue and Land Reforms Rules, 1961, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960.
- (20) A copy of Government Resolution No. F. 39/61-Adm. I published in the Gazette dated the 17th June, 1961 constituting the Official Language (Legislative) Commission.
- - (a) The Delimitation of Council Constituencies (Madras) Amendment Order, 1961 published in Notification No. G.S.R. 567 dated the 18th April 1961.
 - (b) The Delimitation of Council Constituencies (Mysore) Amendment Order, 1961 published in Notification No. G.S.R. 568 dated the 18th April, 1961.
 - (c) The Delimitation of Council Constituencies (Punjab) Amendment Order, 1961 published in Notification No. G.S.R. 569 dated the 18th April, 1961.
- §(22) A copy of the Conduct of Elections Rules, 1961 published in Notification No. S.O. 859 dated the 15th April, 1961 under subsection (3) of section 169 of the Representation of the People Act, 1951.
 - (23) A copy of the Post Office Savings Certificates (Amendment) Rules, 1961 published in Notification No. G.S.R. 712 dated the 27th May, 1961 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (24) A copy each of the following Rules under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—
 - (i) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1961 published in Notification No. G.S.R. 460 dated the 1st April, 1961.
 - *(ii) The Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1961 published in Notification No. G.S.R.
 492 dated the 8th April, 1961.
- **(iii) The Displaced Persons (Compensation and Rehabilitation) Sixth Amendment Rules, 1961 published in Notification No. G.S.R. 565 dated the 22nd April, 1961.

§The notification was previously laid on the Table on the 4th May, • 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

*The notifications were previously laid on the Table on the 19th April, 1961 and were re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 5th May, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

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(25) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:-

- (a) The Employees' Provident Funds (Third Amendment) Scheme, 1961 published in Notification No. G.S.R. 783 dated the 10th June, 1961.
- (b) The Employees' Provident Funds (Fourth Amendment) Scheme, 1961 published in Notification No. G.S.R. 808 dated the 17th June, 1961.

(26) A copy of Notification No. G.S.R. 705 dated the 20th May, 1961 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amendment to Schedule I of the said Act.

(27) A copy each of the following Notifications issued under the Employees' Provident Funds Act, 1952:---

- (a) G.S.R. No. 704 dated the 20th May, 1961, extending the said Act to hotels and restaurants.
- (b) G.S.R. No. 706 dated the 20th May, 1961 extending the said Act to certain establishments connected with oil industry.

8. Parliamentary Committees-Summary of work Laid on the Table

Secretary laid on the Table a copy of the Parliamentary Committees-Summary of work' pertaining to the period 1st June, 1960 to 31st May, 1961.

9. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 5th May, 1961:—

- (1) The Orissa Appropriation (No. 2) Bill, 1961.
- (2) The Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961.
- (3) The Appropriation (No. 3) Bill, 1961.
- (4) The Delhi Shops and Establishments (Amendment) Bill, 1961.
- (5) The Appropriation (Railways) No. 3 Bill, 1961.
- (6) The Motor Transport Workers Bill, 1961.

(ii) Secretary also laid on the Table copies, duly authent cated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 5th May, 1961:—

- (1) The Essential Commodities (Amendment) Bill, 1961.
- (2) The Criminal Law (Amendment) Bill, 1961.
- (3) The Coal Mines (Conservation and Safety) Amendment Bill, 1961.
- (4) The Advocates Bill, 1961.
- (5) The Salar Jung Museum Bill, 1961.

(iii) Secretary also laid on the Table the Dowry Prohibition Bill, 1961 passed by the Houses of Parliament at a joint sitting and assented to by the President.

10. Report of Select Committee

Shri N. R. Ghosh presented the Report of the Select Committee on the Bill further to amend the Indian Railways Act, 1890.

11. Evidence on Bill-Laid on the Table

Shri N. R. Ghosh laid on the Table a copy of the evidence given before the Select Committee on the Indian Railways (Amendment) Bill, 1961.

12. Resignation of Members

The Speaker informed Lok Sabha, that Sarvashri Nibaran Chandra Laskar and T. Sanganna had resigned their seats in Lok Sabha with effect from the 24th May, 1961 and the 21st June, 1961, respectively.

13. Government Bill-Introduced

The Extradition Bill, 1961. 🔪

14. Motion Re: Report of University Grants Commission

Discussion on the following motion moved by Dr. K. L. Shrimali on the 4th May, 1961, continued:---

"That this House takes note of the Report of the University Grants Commission for the period April, 1959—March, 1960, laid on the Table of the House on the 17th February, 1961."

The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Diwan Chand Sharma
- (3) Shri Harish Chandra Mathur
- (4) Shri Chapalakanta Bhattacharyya
- (5) Shri N. G. Ranga
- (6) Shri Kalika Singh
- (7) Shri N. R. M. Swamy
- (8) Shri Balraj Madhok
- (9) Shri Prakash Vir Shastri
- (10) Shrimati Ila Palchoudhuri
- (11) Shrimati Jayaben Vajubhai Shah
- (12) Shri Ananta Tripathi Sarma
- (13) Shri Shree Narayan Das
- (14) Shri S. M. Banerjee

Dr. K. L. Shrimali replied to the debate.

The motion was adopted.

15. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the sixty-fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th August, 1961.)

M. N. KAUL, Secretary.

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GIPND-LSI-698(D)LS-7-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 8, 1961/Sravana 17, 1883 (Saka)

No. 528

1. Starred Questions

Starred Questions Nos. 85-94 and 116 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 143-240, 242-337, 339, 341-343 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- *(1) A copy of Notification No. S.O. 3067 dated the 24th December, 1960 making certain amendment to the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (2) A copy each of the following Rules under sub-section (5) of section
 7 of the Indian Telegraph Act, 1885:—
 - (a) The Indian Telegraph (Third Amendment) Rules, 1961 published in Notification No. S.O. 1018 dated the 6th May, 1961.
 - (b) The Indian Telegraph (Fourth Amendment) Rules, 1961 published in Notification No. S.O. 1067 dated the 13th May, 1961.
 - (c) The Indian Telegraph (Fifth Amendment) Rules, 1961 published in Notification No. G.S.R. 701 dated the 20th May, 1961.
 - (d) The Indian Telegraph (Sixth Amendment) Rules, 1961 published in Notification No. G.S.R. 825 dated the 24th June, 1981.
 - (e) The Indian Telegraph (Seventh Amendment) Rules, 1961 published in Notification No. G.S.R. 856 dated the 1st July, 1961.

*The notification was previously laid on the Table on the 17th April, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (3) A copy of Annual Report of the Indian Council of Agricultural Research for the year 1958-59.
- (4) A copy each of the following Notifications:-
- **(a) The Shipping Development Fund (Loans) Rules, 1961 published in Notification No. G.S.R. 494 dated the 8th April, 1961, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- ***(b) Notification No. T. 102-41|57 published in Himachal Pradesh Gazette dated the 8th April, 1961 making certain amendment to the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
 - (5) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 making certain amendments to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh:—
 - (a) Notification No. H(T)14-427 59 dated the 3rd December, 1960.
 - (b) Notification No. T.26-53 57 dated the 3rd December, 1960.
 - (c) Notification No. T.102-41|56-II dated the 27th April, 1961.
- (6) A copy of Notification No. S.O. 1015 dated the 6th May, 1961 containing corrigendum to Notification No. S.O. 44 dated the 7th January, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (7) A copy of Government Resolution No. 20(3)|57-Salt, to be published in the Gazette dated the 12th August, 1961 regarding the award on the dispute concerning the amount of compensation to be paid by the Government of India to the Government of Rajasthan for exploitation of Sambhar Lake resources and the former's decision thereon.
- (8) A copy of Notification No. G.S.R. 799 dated the 17th June, 1961 issued under the Agricultural Produce (Development and Warehousing) Corporation Act, 1956.
- (9) A copy each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:--
 - (i) The Sugar (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 684 dated the 16th May, 1961, as corrected by Notification No. G.S.R. 749 dated the 3rd June, 1961.
 - (ii) Notification No. G.S.R. 780 dated the 10th June, 1961 rescinding Notification No. G.S.R. 354 dated the 18th March, 1960.
 - (iii) The Sugar (Movement Control) (Third Amendment) Order, 1961 published in Notification No. G.S.R. 781 dated the 10th June, 1961.

**The notification was previously laid on the Table on the 3rd May, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

***The notification was previously laid on the Table on the 4th May, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

4. Motion re: Sixty-fourth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:---

"That this House agrees with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 7th August, 1961."

The motion was adopted.

5. Motion re: Report of Commissioner for Scheduled Castes and Scheduled Tribes

Shrimati Violet Alva moved the following motion:---

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, laid on the Table of the House on the 24th April, 1961."

The following members took part in the debate:-

- (1) Shri M. R. Krishna
- (2) Shri Prakash Vir Shastri
- (3) Shri Dasaratha Deb
- (4) Shri Banshi Das Dhanagar
- (5) Shri M. G. Uikey
- (6) Shri Kanhaiya Lal Balmiki
- (7) Shri Naval Prabhakar
- (8) Shri Bhaurao Krishnarao Gaikwad
- (9) Shri Ram Sewak Yadav
- (10) Shri M. Ayyakannu
- (11) Shrimati Jayaben Vajubhai Shah
- (12) Shri S. Hansda
- (13) Shri Ram Saran
- (14) Shri Ram Chandra Majhi
- (15) Shri Chapalakanta Bhattacharyya
- (16) Shri Chandramani Lal Choudhry
- (17) Shri Dodda Thimmaiah (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th August, 1961.)

M. N. KAUL, Secretary.

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GIPND-LS I-707 (D) LS-8-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 9, 1961/Sravana 18, 1883 (Saka)

No. 529

1. Starred Questions

Starred Questions Nos. 160-170 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 344-420, 422-531, 533-540 and 542-563 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Rules under sub-section (3) of section 114 of the Insurance Act, 1938:—
 - (a) The Insurance (Amendment) Rules, 1961 published in Notification No. G.S.R. 681 dated the 10th May, 1961.
 - (b) The Insurance (Second Amendment) Rules, 1961 published in Notification No. G. S. R. 867 dated the 8th July, 1961.
- (2) A copy of Notification No. S.O. 1206 dated the 24th May, 1961, under sub-section (6) of section 101A of the Insurance Act, 1938.
- (3) A copy each of the following Notifications:-
 - (i) The Coal Mines (Conservation and Safety) Amendment Rules, 1961 published in Notification No. G.S.R. 800 dated the 17th June, 1961 under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
 - (ii) Notification No. G.S.R. 801 dated the 17th June, 1961 making certain further amendment to the Colliery Control Order, 1945, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (iii) Notification No. S.O. 1299 dated the 3rd June, 1961 fixing revised rates of duty of excise on coal and coke, under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952.

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- (4) A copy of the Eighteenth Report of the Law Commission on the Converts' Marriage Dissolution Act, 1886.
- (5) A copy each of the following papers:-
 - (i) Annual Report of the All-India Institute of Medical Sciences, New Delhi for the year 1960-61, under section 19 of the All India Institute of Medical Sciences Act, 1956.
 - (ii) Annual Accounts of the All-India Institute of Medical Sciences, New Delhi for the year 1958-59 along with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- *(6) A copy of the Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G.S.R. 455 dated the 1st April, 1961 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (7) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:---
 - (a) The Minerals Conservation and Development (First Amendment) Rules, 1961 published in Notification No. G.S.R. 651 dated the 6th May, 1961.
 - (b) The Minerals Conservation and Development (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 951 dated the 22nd July, 1961.
 - (c) Notification No. G.S.R. 880 dated the 8th July, 1961.
- (8) A copy each of the following papers:—
 - (a) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1959-60 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Corporation.
- **(9) A copy of Notification No. G.S.R. 418 dated the 1st April, 1961 making certain amendments to Schedu'e III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
 - (10) A copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) The All India Services (Discipline and Appeal) Amendment Rules, 1961 published in Notification No. G.S.R. 604 dated the 29th April, 1961.
 - (b) The All India Services (Conditions of Service—Residuary Matters) Amendment Rules, 1961 published in Notification No. G.S.R. 688 dated the 20th May, 1961.

•The notification was previously laid on the Table on the 13th April, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 26th April, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (11) A copy each of the following Rules under section 38 of the Central Excises and Salt Act, 1944:---
 - (a) The Central Excise (Seventh Amendment) Rules, 1961 published in Notification No. G.S.R. 613 dated the 29th April, 1961.
 - (b) The Central Excise (No. 8 Amendment) Rules, 1961 published in Notification No. G.S.R. 628 dated the 27th April, 1961.
 - (c) The Central Excise (Ninth Amendment) Rules, 1961 published in Notification No. G.S.R. 858 dated the 1st July, 1961.
- (12) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:---
 - (a) G.S.R. No. 609 dated the 29th April, 1961.
 - (b) G.S.R. No. 610 dated the 29th April, 1961.
 - (c) G.S.R. No. 612 dated the 29th April, 1961.
 - (d) G.S.R. No. 643 dated the 6th May, 1961.
 - (e) G.S.R. No. 644 dated the 6th May, 1961.
 - (f) G.S.R. No. 671 dated the 13th May, 1961.
 - (g) G.S.R. No. 672 dated the 13th May, 1961.
 - (h) G.S.R. No. 692 dated the 20th May, 1961.
 - (i) G.S.R. No. 693 dated the 20th May, 1961.
 - (j) G.S.R. No. 694 dated the 20th May, 1961.
 - (k) G.S.R. No. 695 dated the 20th May, 1961.
 - (1) G.S.R. No. 738 dated the 3rd June, 1961.
 - (m) G.S.R. No. 756 dated the 1st June, 1961.
- (13) A copy of Notification No. G.S.R. 697 dated the 20th May, 1961 containing Corrigendum to Notification No. G.S.R. 188 dated the 18th February, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (14) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:--
 - (a) G.S.R. No. 673 dated the 13th May, 1961.
 - (b) G.S.R. No. 690 dated the 20th May, 1961.
 - (c) G.S.R. No. 736 dated the 3rd June, 1961.
- (15) A copy of the Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1961 published in Notification No. G.S.R. 608 dated the 29th April, 1961, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

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- (16) A copy of Notification No. G.S.R. 755 dated the 1st June, 1961 issued under the Medicinal and Toilet Preparations (Excise Duties) Amendment Act, 1961.
- (17) A copy of Notification No. F. 3(31)/58-Fin(E) published in the Delhi Gazette dated the 13th July, 1961 making certain further amendments to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as extended to Delhi.
- (18) A copy each of the following Notifications under sub-section (2) of section 13 of the Central Sales Tax Act, 1956, making certain further amendments to the Central Sales Tax (Registration and Turnover) Rules, 1957:—
 - (a) G.S.R. No. 769 dated the 10th June, 1961.
 - (b) G.S.R. No. 770 dated the 10th June, 1961.
- (19) A copy each of the following schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:---
 - (a) Scheme for the reconstruction of the Kottayam Orient Bank Limited and its amalgamation with the State Bank of Travancore published in Notification No. S.O. 1102 dated the 16th May, 1961.
 - (b) Scheme for the reconstruction of the Bank of New India Limited and its amalgamation with the State Bank of Travancore published in Notification No. S.O. 1103 dated the 16th May, 1961.
 - (c) Scheme for the reconstruction of the Seasia Midland Bank Limited and its amalgamation with the Canara Bank Limited published in Notification No. S.O. 1104 dated the 16th May, 1961.
 - (d) Scheme for the reconstruction of the Venadu Bank Limited and its amalgamation with the South Indian Bank Limited published in Notification No. S.O. 1105 dated the 16th May, 1961.
 - (e) Scheme for the reconstruction of the Bank of Poona Limited and its amalgamation with the Sangli Bank Limited published in Notification No. S.O. 1203 dated the 23rd May, 1961.
 - (f) Scheme for the reconstruction of the Bharat Industrial Bank Limited and its amalgamation with the Bank of Maharashtra Limited published in Notification No. S.O. 1291 dated the 31st May, 1961.
 - (g) Scheme for the reconstruction of the Poona Investors Bank Limited and its amalgamation with the Sangli Bank Limited published in Notification No. S.O. 1292 dated the 31st May, 1961.
 - (h) Scheme for the reconstruction of the Bank of Konkan Limite³ and its amalgamation with the Bank of Maharashtra Limited published in Notification No. S.O. 1293 dated the 31st May, 1961.
 - (i) Scheme for the reconstruction of the Wankaner Bank Limited and its amalgamation with the Devkaran Nanjee Banking Company Limited published in Notification No. S.O. 1360 dated the 12th June, 1961.
- (20) A note on sugar position and exports.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighty-fifth Report of the Committee on Private Members' Bills and Resolutions.

5. Statements by Ministers

(i) The Minister of Finance laid on the Table a statement on the foreign exchange situation and also a copy of the communique on the financial aid to India issued by the Consortium of Governments and Institutions interested in development aid to India, at the conclusion of its meeting in May-June, 1961.

(ii) The Minister of Education made a statement correcting the reply given on the 18th April, 1961 to a Supplementary by Shri V. P. Nayar on Starred Question No. 1578 regarding Co-ordination Committee on Physical Education, Recreation and Youth Welfare.

6. Motions for Election to Committees

- (i) Sardar Surjit Singh Majithia moved the following motion:-
 - "That in pursuance of clause (i) of the sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948."

The motion was adopted.

- (ii) Shri Humayun Kabir moved the following motion:---
 - "That in pursuance of paragraph 1(h) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 11-7/60. C.L., dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology for the next term, subject to the other provisions of the said Resolution."

The motion was adopted.

7. Motion re: Report of Commissioner for Scheduled Castes and Scheduled Tribes

Discussion on the following motion moved by Shrimati Violet Alva on the 8th August, 1961, continued:—

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, laid on the Table of the House on the 24th April, 1961."

The following members took part in the debate:---

- (1) Shri Dodda Thimmaiah
- (2) Shri Dharanidhar Basumatari

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- (3) Shri Panna Lal Barupal
- (4) Shri V. Eacharan
- (5) Shri Ganpati Ram
- (6) Shri P. Ramaswamy
- (7) Shrimati Uma Nehru
- (8) Shrimati Ila Palchoudhuri
- (9) Shri Ignace Beck
- (10) Shri Sadhu Ram
- (11) Sardar Ajit Singh Bhatinda.

Shrimati Violet Alva replied to the debate.

The motion was adopted.

8. Government Bill-passed

The Khadi and Village Industries Commission (Amendment) Bill. 1961

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

The following members took part in the debate:---

- (1) Shri K. T. K. Tangamani
- (2) Swami Ramananda Tirtha
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Arun Chandra Guha
- (5) Shri Shibban Lal Saksena
- (6) Shri Mahavir Tyagi
- (7) Shrimati Krishna Mehta.

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Manubhai Shah. The motion was adopted and the Bill was passed.

9. Discussion on Matter of Urgent Public Importance

Shri S. M. Banerjee raised a discussion on the production, distribution, export and price-fixation of sugar.

The following members took part in the debate:--

- (1) Shri Shibban Lal Saksena
- (2) Shri Kamalnayan Jamnalal Bajaj
- (3) Dr. Ram Subhag Singh.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th August, 1961.)

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M. N. KAUL,

Secretary.

GIPND-LSI-725(D) LS-9-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 10. 1961/Sravana 19, 1883 (Saka)

No. 530

1. Starred Questions

Starred Questions Nos. 286—295, 331 and 343 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 564-590 and 593-696 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of Government Resolution No. 4(15) Tex (c)/60, published in the Gazette dated the 5th May, 1961 on Report of the Working Group appointed by the Government to assess the progress made by the Handloom Industry and to make recommendations for its further development.
- (2) A copy each of the following papers:-
 - (i) The Central Silk Board (Recruitment) Rules, 1961 published in Notification No. G.S.R. 976 dated the 29th July, 1961, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
 - (ii) (a) Annual Report of the Hindustan Salt Company Limited, Jaipur, for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

(b) Review by the Government of the working of the above Company.

(3) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1961, published in Notification No. G.S.R. 779 dated the 10th June, 1961, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1956.

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- (4) A copy each of the following papers:---
 - (i) The Industrial Disputes (Central) Amendment Rules, 1961, published in Notification No. G.S.R. 857 dated the 1st July, 1961, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947.
 - (ii) Main conclusions of the Eighth Session of the Industrial Committee on Coal Mining held at New Delhi in April, 1961.

4. Report of Select Committee

Shri Jaganatha Rao presented the Report of the Select Committee on the Income-tax Bill, 1961.

5. Evidence on Bill-laid on the Table

Shri Jaganatha Rao laid on the Table a copy of the evidence given before the Select Committee on the Income-tax Bill, 1961.

6. Government Bills-Introduced

(1) The Indian Penal Code (Amendment) Bill, 1961.

(2) The Representation of the People (Amendment) Bill, 1961.

7. Government Bills-Passed

(i) The Union Territories (Stamp and Court Fees Laws) Bill, 1961

The motion for consideration of the Bill was moved by Shrimati Violet Alva

The following members took part in the debate:---

- (1) Shri Dasaratha Deb
- (2) Shri Laisram Achaw Singh.

Shrimati Violet Alva replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Violet Alva. The motion was adopted and the Bill was passed.

(ii) The Minimum Wages (Amendment) Bill, 1961, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Abid Ali.

The following members took part in the debate:---

- (1) Shri M. Elias
- (2) Shri Aurobindo Ghosal
- (3) Shri Indrajit Gupta
- (4) Shri Naushir Bharucha
- (5) Shri S. M. Banerjee

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(6) Shri Ramsingh Bhai Varma

(7) Dr. G. S. Melkote

(8) Shri Kashi Nath Pandey.

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clauses 3 and 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill, as amended, was passed.

(iii) The Salt Cess (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri Nityanand Kanungo.

The following members took part in the debate:---

- (1) Shri Prabhat Kar
- (2) Shri Nemi Chandra Kasliwal
- (3) Shri N. G. Ranga
- (4) Shri Harish Chandra Mathur.

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The following members took part in the debate:--

- (1) Shri N. G. Ranga
- (2) Shri Harish Chandra Mathur
- (3) Shri Manubhai Shah.

The motion was adopted and the Bill was passed.

8. Government Bill-under consideration

The Maternity Benefit Bill, 1960, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Abid Ali.

The following members took part in the debate:---

(1) Shrimati Renu Chakravartty

(2) Shri C. Nanjappan

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- (3) Shri K. T. K. Tangamani
- (4) Shri Ramsingh Bhai Varma
- (5) Shri Aurobindo Ghosal (Speech unfinished).

The discussion was not concluded.

9. Discussion on matter of urgent Public Importance

Discussion on the production, distribution, export and price-fixation of sugar, raised by Shri S. M. Banerjee on the 9th August, 1961, continued.

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The following members took part in the debate:---

- (1) Shri Mahavir Tyagi
- (2) Shri N. G. Ranga
- (3) Shri C. D. Pande
- (4) Shri Bibhuti Mishra.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th August, 1961.)

M. N. KAUL,

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Secretary.



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GIPND-L.S. I-739(D)L.S.-10-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 11, 1961/Sravana 20, 1883 (Saka)

No. 531

1. Starred Questions

Starred Questions Nos. 371-386, 388, 390 and 391 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 698-884 and 886-895 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri A. M. Tariq called the attention of the Minister of Transport and Communications to the reported failure of the Indian Airlines Corporation to provide accommodation for the personal physicians to the President by their Patna-Delhi flight on the 20th July, 1961.

The Minister of Transport and Communications made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (a) Supplementary State- Thirteenth Session, 1961. ment No. III
 - (b) Supplementary State- Twelfth Session, 1960. ment No. VI
 - (c) Supplementary State- Eleventh Session, 1960. ment No. X
 - (d) Supplementary State- Tenth Session, 1960. ment No. XV
 - (e) Supplementary State- Ninth Session, 1959. ment No. XVI
 - (f) Supplementary State- Eighth Session, 1959. ment No. XIX

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- (2) A copy each of the following papers:---
 - (i) Annual Report on the activities of Delhi Development Authority for the year 1959-60 under section 26 of the Delhi Development Act, 1957.
 - (ii) Certified Accounts of the Delhi Development Authority for the year 1957-58 toge her with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (3) A copy each of the following Rules under sub-section (3) of section 458 cf the Merchant Shipping Act, 1958:—
- (i) The Shipping Development Fund Committee (General) Rules, 1960 published in Notification No. G.S.R. 938 dated the 13th August, 1960.
- **(ii) The Shipping Development Fund Committee (General) Amendment Rules, 1960 published in Notification No. G.S.R. 1267 dated the 29th October, 1960.
- (4) A copy each of the following Notification under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Rice (Madhya Pradesh) Second Price Control (Fifth Amendment) Order, 1961 published in Notification No. G.S.R. 662 dated the 4th May, 1961.
 - (ii) The Rice (Punjab) Second Price Control (Fifth Amendment) Order, 1961, published in Notification No. G.S.R. 663 dated the 4th May, 1961.
 - (iii) The Rice (Southern Zone) Movement Control Amendment Order, 1961 published in Notification No. G.S.R. 683 dated the 16th May, 1961.
 - (iv) Notification No. G.S.R. 730 dated the 28th May, 1961 rescinding-
 - (a) The Maharashtra and Gujarat Roller Flour Mills (Regulation of Use of Wheat) Order, 1959.
 - (b) The Uttar Pradesh Roller Mills (Regulation of Use of Wheat) Order, 1959.
 - (c) The Madhya Pradesh Roller Mills (Regulation of Use of Wheat) Order, 1961.
 - (v) The Wheat Roller Flour Mills (Licensing and Control) (Third Amendment) Order, 1961 published in Notification No. G.S.R. 746 dated the 3rd June, 1961.
 - (vi) Notification No. G.S.R. 747 dated the 3rd June, 1961 rescinding the Andhras Pradesh Rice (Information, Inspection and Seizure) Order, 1958.

*The notification was previous'y laid on the Table on the 26th August, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 6th December, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (vii) The Rice (Punjab) Second Price Control (Sixth Amendment) Order, 1961 published in Notification No. G.S.R. 760 dated the 1st June, 1961.
- (viii) The Rice (Madhya Pradesh) Second Price Control (Sixth Amendment) Order, 1961 published in Notification No. G.S.R. 761 dated the 1st June, 1961.
- (ix) The Wheat Roller Flour Mills (Licensing and Control) Fourth Amendment Order, 1961 published in Notification No. G.S.R. 784 dated the 7th June, 1961.
- (x) The Rice (Madhya Pradesh) Second Price Control (Seventh Amendment) Order, 1961 published in Notification No. G.S.R. 785 dated the 9th June, 1961.
- (xi) The Rice (Punjab) Second Price Control (Seventh Amendment) Order, 1961 published in Notification No. G.S.R. 786 dated the 9th June, 1961.
- (xii) Notification No. G.S.R. 787 dated the 12th June, 1961 rescinding the Calcutta Rice (Movement Control) Order, 1959.
- (xiii) The Delhi Roller Flohr Mills (Wheat Products) Second Price Control (Amendment) Order, 1961 published in Notification No. G.S.R. 889 dated the 8th July, 1961.
- (xiv) The Bombay Rice (Export Control) Amendment Order, 1961, published in Notification No. G.S.R. 914 dated the 15th July, 1961.
- (xv) The Rice (Southern Zone) Movement Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 915 dated the 15th July, 1961.
- (xvi) The Bihar Foodgrains (Movement Control) Third Amendment Order, 1961, published in Notification No. G.S.R. 916 dated ihe 15th July, 1961.
- (xvii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 917 dated the 15th July, 1961.
- (xviii) The Uttar Pradesh Foodgrains (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 918 dated the 15th July, 1961.
- (xix) The Rice (Northern Zone) Movement Control Amendment Order, 1961 published in Notification No. G.S.R. 919 dated the 15th July, 1961.
- (xx) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1961 published in Notification No. G.S.R. 920 dated the 15th July, 1961.
- (xxi) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1961 published in Notification No. G.S.R. 921 dated the 15th July, 1961.

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- (xxii) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1961 published in Notification No. G.S.R. 922 dated the 15th July, 1961.
- (xxiii) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Third Amendment Order, 1961 published in Notification No. G.S.R. 923 dated the 15th July, 1961.
- (xxiv) The Rice (Eastern Zone) Movement Control (Amendment) Order, 1961 published in Notification No. G.S.R. 924 dated the 15th July, 1961.
- (xxv) The Rajasthan (Rice Import Restriction) Amendment Order, 1961 published in Notification No. G.S.R. 925 dated the 15th July, 1961.
- (xxvi) The Rice (Madhya Pradesh) Second Price Control (Eighth Amendment) Order, 1961 published in Notification No. G.S.R. 932 dated the 15th July, 1961.
- (xxvii) The Rice (Punjab) Second Price Control (Eighth Amendment) Order, 1961 published in Notification No. G.S.R. 933 dated the 15th July, 1961.
- (xxviii) Notification No. G.S.R. 934 dated the 17th July, 1961.
 - (xxix) Notification No. G.S.R. 1011 dated the 5th August, 1961 containing corrigendum to the Foodgrains Movements (Conversion to Metric Weights) Order, 1961.

5. Minutes of Estimates Committee-laid on the Table

Minutes of evidence given before the Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sitting of the Estimates Committee relating to Hundred and thirty-fourth Report on the Ministry of Finance (Department of Economic Affairs)—Life Insurance Corporation of India, Bombay, were laid on the Table.

6. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table Paper No. V to the Sikh Gurdwaras Bill, 1958, which was circulated for the purpose of eliciting opinion thereon by the 30th March, 1959.

7. Report of Committee of Privileges

Shri Shivram Rango Rane presented the Thirteenth Report of the Committee of Privileges.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 14th August, 1961.

9. Statements by Ministers

(i) The Minister of Finance laid on the Table a statement regarding U.K.'s decision to negotiate for entry into the European Economic Community and the likely effects on India's trade and also a copy of the communique issued at the conclusion of the talks between India and the Rt. Hon. Peter Thorneycroft Mission. (ii) The Minister of Mines and Oil made a statement regarding the arrangement between the Oil and Natural Gas Commission and the French Petroleum Institute for petroleum exploration in the Jaisalmer area in Rajasthan.

10. Government Bills-Introduced

- (1) The Constitution (Tenth Amendment) Bill, 1961.
- (2) The Dadra and Nagar Haveli Bill, 1961.

11. Motion re: Report of Aligarh Muslim University Enquiry Committee

Shri Prakash Vir Shastri moved the following motion:-

"That this House takes note of the Report of the Aligarh Muslim University Enquiry Committee, laid on the Table of the House on the 21st April, 1961."

One amendment was moved by Shri Balraj Madhok.

The following members took part in the debate:---

- (1) Shri Hifzur Rahman
- (2) Shrimati Renu Chakravartty
- (3) Raja Mahendra Pratap
- (4) Shri Balraj Madhok
- (5) Shri Jamal Khwaja
- (6) Shri Hem Barua
- (7) Shri Ansar Harvani
- (8) Shri A. M. Tariq
- (9) Shri D. A. Katti
- (10) Dr. K. L. Shrimali.

Shri Prakash Vir Shastri replied to the debate.

The amendment moved by Shri Balraj Madhok was negatived.

The motion was adopted.

12. Motion re: Eighty-fifth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Eighty-fifth Report of the Committee on Private Members Bills and Resolutions presented to the House on the 9th August, 1961."

The motion was adopted.

13. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Kalika Singh on the 28th April, 1961, continued:---

"This House is of opinion that in order to achieve the goal of socialistic pattern of society the individual incomes should be so regulated that the gap between the maximum and minimum income is reduced to the ratio of 10 to 1."

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The following members took part in the debate:---

- (1) Shri Diwan Chand Sharma
- (2) Shri Sarjoo Pandey
- (3) Dr. G. S. Melkote
- (4) Shri B. R. Bhagat.

Shri Kalika Singh replied to the debate.

The Resolution was withdrawn by leave of the House.

14. Private Member's Resolution-under consideration

Shri Arjun Singh Bhadauria moved the following Resolution:---

"This House is of opinion that Government should bring forward suitable legislation to debar retired Government employees from being re-employed in any Government or private service."

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The following members took part in the debate:---

- (1) Dr. K. B. Menon
- (2) Shri Ramesh Prasad Singh
- (3) Shri Sarjoo Pandey
- (4) Shri C. R. Narasimhan
- (5) Shri S. M. Banerjee
- (6) Dr. G. S. Melkote
- (7) Shri Ram Sewak Yadav
- (8) Shri Raghunath Singh.

The discussion was not concluded.

15. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the sixty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th August, 1961.)

M. N. KAUL, Secretary.

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GIPND-LS I-762(D) LS-11-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 14, 1961/Sravana 23, 1883 (Saka)

No. 532

1. Starred Questions

Starred Questions (Nos. 430-442) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 896-926, 928-951, 953-1099 and 1101-1107) were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding An English Supplementary Reader for Delhi Schools addressed to the Minister of Education was orally answered and supplementary questions were answered thereon.

4. Calling attention to matter of urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Transport and Communications to the strike by workers of Hindustan Shipyard Limited at Visakhapatnam.

The Minister of State in the Ministry of Transport and Communications made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:--

- (1) A copy of statement issued by the meeting of Chief Ministers and Central Ministers held on August 10, 11 and 12, 1961.
- (2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:---
 - (a) G.S.R. No. 708 dated the 27th May, 1961.
 - (b) G.S.R. No. 863 dated the 8th July, 1961.

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- (3) A copy of Notification No. G.S.R. 763 dated the 10th June, 1961 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (4) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:---
 - (a) G.S.R. No. 837 dated the 1st July, 1961.
 - (b) G.S.R. No. 838 dated the 1st July, 1961.
 - (c) G.S.R. No. 840 dated the 1st July, 1961.
 - (d) G.S.R. No. 872 dated the 8th July, 1961.
 - (e) G.S.R. No. 874 dated the 8th July, 1961.
 - (f) G.S.R. No. 875 dated the 8th July, 1961.
- (5) A copy of Notification No. G.S.R. 772 dated the 10th June, 1961 containing Corrigendum to Notification No. G.S.R. 188 dated the 18th February, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 835 dated the 1st July, 1961.
 - (b) G.S.R. No. 836 dated the 1st July, 1961.
 - (c) G.S.R. No. 868 dated the 8th July, 1961.
 - (d) G.S.R. No. 869 dated the 8th July, 1961.
- (7) A copy of the Medicinal and Toilet Preparations (Excise Duties) Third Amendment Rules, 1961 published in Notification No. G.S.R. 899 dated the 15th July, 1961, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

6. Statement re: Supplementary Demands for Grants (General) for 1961-62

Shri B. R. Bhagat presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1961-62.

7. Motion for Election to Committee

Shri Humayun Kabir moved the following motion:---

"That in pursuance of the provisions contained in clause 14(v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 2.1 and 2.1.1 of the Regulations of the said Institute, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one more member from amongst themselves (in addition to a member of Lok Sabha already elected on the 16th December, 1960) to serve as a member of the Council of the Indian Institute of Science, Bangalore."

The motion was adopted.

8. Motion re: Sixty-fifth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 11th August, 1961."

The motion was adopted subject to the modification that the time allotted to the Indian Penal Code (Amendment) Bill, 1961 be increased from 3 hours to 5 hours.

9. Government Bill-Passed

The Constitution (Tenth Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:---

- (1) Shri Mahavir Tyagi
- (2) Shri Shripad Amrit Dange
- (3) Shri Tridib Kumar Chaudhuri
- (4) Shri Naushir Bharucha
- (5) Shri C. R. Narasimhan
- (6) Dr. M. S. Aney
- (7) Shri Yadav Narayan Jadhav
- (8) Shri Surendra Mahanty
- (9) Shri Braj Raj Singh
- (10) Shri K. R. Achar
- (11) H. H. Maharaja Pratap Keshari Deo
- (12) Shri Kamalnayan Jamnalal Bajaj
- (13) Shri Arun Chandra Guha
- (14) Shri Uttamrao L. Patil.

Shri Jawaharlal Nehru replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 337; Nees nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of clauses 2 and 3, the House divided, Ayes 339; Noes nil.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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The motion that the Bill be passed was moved by Shri Jawaharlaj Nehru.

On the motion the House divided, Ayes 343; Noes nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

10. Government Bill-motion for reference to Select Committee-Adopted

The Representation of the People (Amendment) Bill, 1961

The motion for reference of the Bill to a Select Committee was moved by Shri R. M. Hajarnavis.

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One amendment was moved by Shri M. L. Dwivedi.

The following members took part in the debate:---

- (1) Shri K. T. K. Tangamani
- (2) Shri Nemi Chandra Kasliwal
- (3) Shri Surendranath Dwivedy
- (4) Shri Sinhasan Singh
- (5) Shri Naushir Bharucha
- (6) Shri Diwan Chand Sharma
- (7) Shri M. L. Dwivedi
- (8) Shri Laisram Achaw Singh
- (9) Dr. M. S. Aney
- (10) Shri C. D. Pande
- (11) Shri Braj Raj Singh.

Shri R. M. Hajarnavis replied to the debate.

The amendment moved by Shri M. L. Dwivedi was adopted.

The following motion, as amended, was adopted:---

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain minor amendments in the Two-Member Constituencies (Abolition) Act, 1961, be referred to a Select Committee consisting of Shri Amjad Ali, Choudhry Brahm Perkash, Shrimati Renu Chakravartty, Shri R. Ramanathan Chettiar, Shri Shree Narayan Das, Shri M. L. Dwivedi, Shri Aurobindo Ghosal, Shri R. M. Hajarnavis, Shri Balraj Madhok, Shri Jaswantraj Mehta, Shri Jaganatha Rao, Shri Ajit Singh Sarhadi, Shri M. Shankaraiya, Shri M. S. Sugandhi and Shri Asoke K. Sen, Shri with instructions also to examine the provisions of the Representation of the People Act, 1951 dealing with (1) election expenses, (2) election petitions, and (3) disgualifications for membership and voting, and to suggest and recommend such amendments to the aforesaid provisions as may be considered necessary, and to report by the 19th August, 1961."

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th August, 1961.)

M. N. KAUL, Secretary.

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GIPND-LS I-799(D) LS-14-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 16, 1961/Sravana 25, 1883 (Saka)

No 533

1. Starred Questions

Starred Questions (Nos. 512-514, 516-523, 526, 529, 530, 533 and 535) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 1108-1258) were laid on the Table.

3. Adjournment motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri Hem Barua and Shri Braj Raj Singh regarding the reported death of Mr. Eusbio Veigas, a Goan nationalist leader, as a result of torture by the Portuguese authorities.

4. Calling attention to Matter of Urgent Public Importance

Shri Indrajit Gupta called the attention of the Minister of Commerce and Industry to the block closures observed by the Indian Jute Mills Association owing to scarcity of raw jute.

The Minister of Commerce laid on the Table a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Annual Report (Part I) of the Registrar of Newspapers for India for the year 1961.
- (2) A copy of Notification No. G.S.R. 813. dated the 24th June, 1961 making certain further alterations in Schedule X of the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (3) A copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 814 dated the 24th June, 1961, under subsection (3) of section 642 of the Companies Act, 1956.
- (4) A copy each of the following Rules under sub-section (3) of section 25 of the Rubber Act, 1947:---
 - (a) The Rubber Board Service (Classification, Control and Appeal) Rules, 1961 published in Notification No. S.O. 1242 dated the 3rd June, 1961.

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- (b) The Rubber Board Service (Recruitment) Rules, 1961 published in Notification No. S.O. 1243 dated the 3rd June, 1961.
- (5) A copy each of the following Reports:---
 - (i) Report on the activities of the Coal Mines Labour Welfare Fund for the year 1959-60.
 - (ii) Report on the activities of the Coal Mines Labour Welfare Fund for the year 1960-61.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighty-sixth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and Forty-first Report of the Estimates Committee on action taken by Government on the recommendations contained in the Forty-sixth Report (First Lok Sabha) on the Ministry of Defence—Lands and Cantonments.

8. Government Bill-introduced

The Assam Municipal (Manipur Amendment) Bill, 1961.

9. Motion re: International Situation

Shri Jawaharlal Nehru moved the following motion:---

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

One substitute motion was moved by Shri Venketrao Sriniwasrao Naldurgker.

The following members took part in the debate:---

- (1) Shri Shripad Amrit Dange
- (2) Dr. Govind Das
- (3) Shri Nemi Chandra Kasliwal
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Nath Pai
- (6) Shri K. R. Achar
- (7) Shri Venketrao Siriniwasrao Naldurgker
- (8) Shri Brajeswar Prasad
- (9) H.H. Maharaja Pratap Keshari Deo
- (10) Shri Braj Raj Singh
- (11) Shri Surendra Mahanty
- (12) Maharajkumar Vijaya of Vizianagram
- (13) Pandit Brij Narayan "Brajesh"
- (14) Shrimati Mafida Ahmed
- (15) Shri A. M. Tariq
- (16) Shri Joachim Alva
- (17) Shri J. M. Mohamed Imam

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th August, 1961.)

M. N. KAUL, Secretary.

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GIPND LS-LS I-817(D)LS-11-8-61.-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 17, 1961/Sravana 26, 1883 (Saka)

No. 534

1. Starred Questions

Starred Questions Nos. 567-569, 571-573, 575, 576, 578-581, 583, 585, 586, 590, 591 and 618 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1259-1424 and 1426-1442 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Rajendra Singh regarding police firing at Sonepur Railway Station on the 15th August, 1961.

4. Calling Attention to Matter of Urgent Public Importance

Shri Harish Chandra Mathur called the attention of the Minister of Irrigation and Power to the frequent break-down of power supply in Delhi and the steps taken to remedy the situation.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Delhi Development (Management of Properties) Regulations, 1961 published in Notification No. S.O. 1338 dated the 10th June, 1961, under section 58 of the Delhi Development Act, 1957.
- (2) A copy of the Merchant Shipping (Carriage of Medical Officers) Rules, 1961, published in Notification No. G.S.R. 987 dated the 29th July, 1961, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

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6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 16th August, 1961, Rajya Sabha had passed without any amendment the Constitution (Tenth Amendment) Bill, 1961, passed by Lok Sabha on the 14th August, 1961.

7. Government Bill-Introduced

The Voluntary Surrender of Salaries (Exemption from Taxation) Bill, 1961.

8. Motion re: International Situation

Discussion on the following motion and the substitute motion thereto, moved on the 16th August, 1961, continued:---

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

Shri Jawaharlal Nehru replied to the debate.

The following substitute motion moved by Shri Venketrao Sriniwasrao Naldurgker on the 16th August, 1961, was adopted:—

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India."

9. Government Bill-Passed

The Dadra and Nagar Haveli Bill, 1961

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:---

- (1) Raja Mahendra Pratap
- (2) Shri Venketrao Sriniwasrao Naldurgker
- (3) Shri Diwan Chand Sharma
- (4) Shri Purushottamdas R. Patel
- (5) Shri Narendrabhai Nathwani
- (6) Dr. M. S. Aney
- (7) Shri Mahavir Tyagi
- (8) Shri Braj Raj Singh
- (9) Shri Nath Pai
- (10) Shri Prabhat Kar
- (11) Shri Kalika Singh
- (12) Shri Nanubhai Nichhabhai Patel
- (13) Shri K. R. Achar
- (14) Shri Ram Sahai Tiwari
- (15) Shri N. R. M. Swamy
- (16) Shri Banarsi Prasad Jhunjhunwala

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jawaharlal Nehru.

The motion was adopted and the Bill was passed.

10. Government Bill-Under Consideration

The Extradition Bill, 1961

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The following members took part in the debate:---

(1) Shri Hirendra Nath Mukerjee

- (2) Shri Mahavir Tyagi
- (3) Shri Diwan Chand Sharma
- (4) Shri Balraj Madhok
- (5) Shri Naushir Bharucha
- (6) Shri K. T. K. Tangamani
- (7) Shri Laisram Achaw Singh.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th August, 1961.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 18, 1961/Sravana 27, 1883 (Saka)

No. 585

1. Starred Questions

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Starred Questions (Nos. 637-641) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 1443-1602) were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1959-60, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.
- (2) A Supplementary Statement No. IV showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Thirteenth Session, 1961 of Second Lok Satha.
- (3) A copy of the International Copyright (First Amendment) Order, 1961 published in Notification No. S.O. 1555 dated the 1st July, 1961, under section 43 of the Copyright Act, 1987.
- (4) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:--
 - (a) G.S.R. No. 904 dated the 15th July, 1961.
 - (b) G.S.R. No. 906 dated the 15th July, 1961.

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- (5) A copy of Notification No. G.S.R. 949 dated the 22nd July, 1961 containing Corrigendum to Notification No. G.S.R. 837 dated the 1st July, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:--
 - (a) G.S.R. No. 900 dated the 15th July, 1961.
 - (b) G.S.R. No. 901 dated the 15th July, 1961.
 - (c) G.S.R. No. 902 dated the 15th July, 1961.
 - (d) G.S.R. No. 945 dated the 22nd July, 1961.
 - (e) G.S.R. No. 946 dated the 22nd July, 1961.
- (7) A copy each of the following Notifications making certain further amendments to the Foreign Exchange Regulations Rules, 1952, under sub-section (3) of section 27 of the Foreign Exchange Regulations Act, 1947:—
- (i) G.S.R. No. 897 dated the 15th July, 1961.

(ii) G.S.R. No. 972 dated the 29th July, 1961.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

(i) That at its sitting held on the 14th August, 1961, Rajya Sabha had agreed without any amendment to the Marking of Heavy Packages (Amendment) Bill, 1961, passed by Lok Sabha on the 2nd May, 1961.

(ii) That at its sitting held on the 16th August, 1961, Rajya Sabha had agreed without any amendment to the Delhi (Urban Areas) Tenants' Relief Bill, 1961, passed by Lok Sabha on the 2nd May, 1961.

(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Salt Cess (Amendment) Bill, 1961, passed by Lok Sabha on the 10th August, 1961.

(iv) That at its sitting held on the 14th August, 1961, Rajya Sabha had passed the Indian Standards Institution (Certification Marks) Amendment Bill, 1961.

(v) That at its sitting held on the 14th August, 1961, Rajya Sabha had passed the Foreign Awards (Recognition and Enforcement) Bill, 1961.

5. Bills passed by Rajya Sabha-laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:---

- (1) The Indian Standards Institution (Certification Marks) Amendment Bill, 1961.
- (2) The Foreign Awards (Recognition and Enforcement) Bill, 1961.

6. Motion re: thirteenth Report of Committee of Privileges

Sardar Hukam Singh moved the following motion:-

"That the thirteenth Report of the Committee of Privileges presented to the House on the 11th August, 1961, be taken into consideration."

After some discussion the motion was adopted,

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Sardar Hukam Singh then moved the following motion:---

"That Shri R. K. Karanjia, Editor, Blitz, Bombay, do attend this House on a day and time, within a week of the adoption of this motion, to be fixed by the Speaker."

An amendment was moved by Shri Naushir Bharucha.

Discussion on the motion and amendment thereto was postponed till the 19th August, 1961.

7. Government Bill-Amendment for reference to Joint Committee-Adopted

The Extradition Bill, 1961

Discussion on the motion for consideration of the Bill, moved on the 17th August, 1961, continued.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Asoke K. Sen.

The amendment was adopted as follows:-----

- "That the Bill to consolidate and amend the law relating to the extradition of fugitive criminals, be referred to a Joint Committee of the Houses consisting of 21 members; 14 members from this House, namely:—
- Bakshi Abdul Rashid, Shri Joachim Alva, Shri Frank Anthony, Shri Dinesh Singh, Sardar Hukam Singh, Pandit Jwala Prasad Jyotishi, Shri Nemi Chandra Kasliwal, Shri Khushwaqt Rai, Shri Hirendra Nath Mukerjee, Shri Shivram Rango Rane, Shri J. Rameshwar Rao, Shri Sadat Ali Khan, Shri N. Siva Raj, Shri Asoke K. Sen; and

7 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

day of the next session;

- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and
- that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

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8. Government Bill-under consideration

The Income-Tax Bill, 1961, as reported by the Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Morarji Desai.

An amendment to postpone consideration of the Bill was ruled out of order.

The following members took part in the debate:---

- (1) Shri Radheshyam Ramkumar Morarka
- (2) Shri N. R. M. Swamy
- (3) Shri M. R. Masani (Speech unfinished).

The discussion was not concluded.

9. Motion re: Eighty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:-

"That this House agrees with the Eighty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th August, 1961."

The motion was adopted.

10. Private Members' Bills-Introduced

(1) The Representation of the People (Amendment) Bill, 1961 (Amendment of section 7) by Shri Surendra Mahanty.

(2) The Representation of the People (Removal of Disqualifications) Bill, 1961 by Shri Khushwaqt Rai.

(3) The Constitution (Amendment) Bill, 1961 (Amendment of Article 226) by Shri C. R. Narasimhan.

11. Private Member's Bill-Amendment for Circulation-adopted

The Constitution (Amendment) Bill, 1961 (Amendment of Article 226) by Shri C. R. Pattabhi Raman

Shri C. R. Pattabhi Raman concluded his speech on the motion for consideration of the Bill moved on the 5th May, 1961.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st October, 1961 was moved by Shri Radheshyam Ramkumar Morarka.

The following members took part in the debate:--

- (1) Shri S. C. Gupta
- (2) Dr. M. S. Aney
- (8) Shri N. R. M. Swamy
- (4) Shri C. R. Narasimhan
- (5) Shri R. M. Hajarnavis

The amendment that the Bill be circulated for the purpose of eliciting opinion thereon by the 31st October, 1961 was adopted.

12. Private Member's Bill-Debate Adjourned

The Sikh Gurdwaras Bill, 1958 by Sardar Amar Singh Saigal

The motion for reference of the Bill to a Joint Committee was moved by Sardar Amar Singh Saigal.

Shri Diwan Chand Sharma took part in the debate.

Dr. Ram Subhag Singh then moved that the debate on the Bill be adjourned sine die.

The motion was adopted.

13. Private Member's Bill---Under Consideration

The Fixation of Price of Food Grains Bill, 1959 by Shri Jhulan Sinha

The motion for consideration of the $\mathbf{B}^{[1]}$ was moved by Shri Jhulan Sinha.

The following members took part in the debate:--

- (1) Shri Braj Raj Singh
- (2) Dr. M. S. Aney
- (3) Shri Bishwa Nath Roy
- (4) Pandit Jwala Prasad Jyotishi
- (5) Raja Mahendra Pratap
- (6) Shri Raghunath Singh (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 19th August, 1961.)

M. N. KAUL, Secretary.

GIPND-LSI--360 (D) L.S.--18-8-61--750.

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, August 19, 1961/Sravana 28, 1883 (Saka)

No. 586

1. Starred Questions

Starred Questions Nos. 681-690, 693, 694 and 696 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1603-1724 were laid on the Table.

3. Adjourned Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri Atal Bihari Vajpayee and Shri Hem Barua regarding the alleged discovery of an espionage ring in the country.

Papers Laid on the Table

- (1) A copy each of the following papers:-
 - (a) Report of the Committee to consider the establishment of an Institute for Machine Tool Technology and Design.
 - (b) Government Resolution No. 19(1)/61-Eng. Pro. dated the 9th August, 1961 containing the Government's decision on the recommendations made in the above Report (Engl.sh and Hindi Versions.)
 - (c) The Salt (Reserve Stocks) Amendment Order, 1961 published in Notification No. G.S.R. 674 dated the 13th May, 1961, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (2) A copy each of the following papers:----
 - (i) The Employees' Provident Funds (Fifth Amendment) Scheme, 1961 published in Notification No. G.S.R. 992 dated the 29th July, 1961, under sub-section (2) of section 1 of the Employees' Provident Funds Act, 1952.

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- (ii) Notification No. G.S.R. 993 dated the 29th July, 1961 under subsection (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amendment to Schedule 1 of the said Act.
- (iii) Notification No. G.S.R. 1013 dated the 5th August, 1961 issued under the Employees' Provident Funds Act, 1952 extending the said Act to certain classes of establishments.
- (iv) Main Conclusions of the 19th Session of the Standing Labour Committee held at New Delhi on the 28th April, 1961.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 21st August, 1961.

6. Government Bill-Introduced

The Apprentices Bill, 1961.

7. Motion Re: Thirteenth Report of Committee of Privileges

Discussion on the following motion moved on the 18th August, 1961, continued:-

"That Shri R. K. Karanjia, Editor, *Blitz*, Bombay, do attend this House on a day and time, within a week of the adoption of this motion, to be fixed by the Speaker."

After some discussion, the motion was put to vote and negatived.

Three motions in pursuance of Rule 315(3) of the Rules of Procedure were then moved by___

- (1) Dr. Ram Subhag Singh,
- (2) Shri K. T. K. Tangamani
- (3) Shri Braj Raj Singh.

The following motion moved by Dr. Ram Subhag Singh was adopted and the other motions were barred:—

"That this House agrees with the Thirteenth Report of the Committee of Privileges presented to the House on the 11th August, 1961."

8. Government Bill-Under consideration

The Income-tax Bill, 1961, as reported by the Select Committee

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 18th August, 1961, continued.

The following members took part in the debate:---

- (1) Shri M. R. Masani,
- (2) Shri Prabhat Kar...
- (3) Shri G. D. Somani,
- (4) Shri Naushir Bharucha (Speech unfinished).

The discussion was not concluded.

9. Report of Select Committee

Shri Jaganatha Rao presented the Report of the Select Committee on the Representation of the People (Amendment) Bill, 1961.

10. Motion Re: Report of Department of Atomic Energy

Shri Diwan Chand Sharma moved the following motion:-

"That this House takes note of the Report of the Atomic Energy for 1960-61, laid on the Table of the House on the 7th August, 1961."

The following members took part in the debate:---

- (1) Shri Naushir Bharucha
- (2) Shri Surendranath Dwivedy-
- (3) Shri Joachim Alva
- (4) Shri Harish Chandra Mathur
- (5) Shri Jawaharlal Nehru

Shri Diwan Chand Sharma replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st August, 1961)

M. N. KAUL, Secretary.

GIPND-LS P-885 (D) LS-19-8-61

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 21, 1961/Sravana 30, 1883 (Saka)

No. 537

1. Starred Questions

Starred Questions Nos. 728, 730-742, 744-746, 749 and 751 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1725-1732, 1734-1937 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:---

- Throwing of a cracker Shri Prakash Vir Shastri. at Swami Rameshwaranandji on the evening of August 20, 1961.
- (2) Reported raid by armed Sarvashri S. M. Banerjee, K. T. K. Pakistani nationals on an Indian village near Karimganj border of Assam, on August 18, 1961.
 (2) Reported raid by armed Sarvashri S. M. Banerjee, K. T. K. Tangamani and Hem Barua.

4. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 1001 dated the 5th August, 1961.
 - (b) G.S.R. No. 1002 dated the 5th August, 1961.

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- (2) A copy of Notification No. G.S.R. 1003 dated the 5th August, 1961 containing corrigendum to Notification No. G.S.R. 872 dated the 8th July, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy each of the following Notifications, under sub-section (4) of section 43B of the Sea Customs Act, 1878:---
 - (a) G.S.R. No. 967 dated the 29th July, 1961.
 - (b) G.S.R. No. 968 dated the 29th July, 1961.
 - (c) GS.R. No. 1004 dated the 5th August, 1961.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Territories (Stamp and Courtfees Laws) Bill, 1961, passed by Lok Sabha on the 10th August, 1961.
- (ii) That at its sitting held on the 17th August, 1961, Rajya Sabha had agreed without any amendment to the Khadi and Village Industries Commission (Amendment) Bill, 1961, passed by Lok Sabha on the 9th August, 1961.
- (iii) That at its sitting held on the 17th August, 1961, Rajya Sabha had agreed to the amendment made by Lok Sabha on the 10th August, 1961, in the Minimum Wages (Amendment) Bill, 1961.

6. Motion for Election to Committee

Shri S. K. Patil moved the following motion:---

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(6) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Council of Agricultural Research vice Shri Sanganna resigned from Lok Sabha."

The motion was adopted.

7. Motion Re: Third Five Year Plan

Shri Jawaharlal Nehru moved the following motion:---

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"That the Third Five Year Plan, laid on the Table of the House on the 7th August, 1961, be taken into consideration."

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Three substitute motions were moved by-

- (1) Shri C. R. Narasimhan
- (2) Shri N. G. Ranga
- (3) Shri Indrajit Gupta

The following members took part in the debate :---

- (1) Shri Asoka Mehta
- (2) Shri A. K. Gopalan
- (3) Shri Arun Chandra Guha

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- (4) Pandit Krishna Chandra Sharma
- (5) Shri S. R. Damani
- (6) Shri J. B. Kripalani
- (7) Shri N. G. Ranga
- (8) Shri C. R. Narasimhan
- (9) Shri N. B. Maiti
- (10) Shri Naushir Bharucha
- (11) Dr. G. S. Melkote (Speech unfinished).

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The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd August, 1961).

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M. N. KAUL, Secretary.

1808 GIPND L.S. I—898(D) L.S.—21-8-61—750.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 22, 1961/Sravana 31, 1883 (Saka)

No. 538

1. Starred Questions

Starred Questions Nos. 783-790, 792-794, 796-800 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1938-2068 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Hem Barua called the attention of the Minister of Steel, Mines and Fuel to the reported production of oil at Cambay and Ankleshwar oil fields.

The Minister of Mines and Oil made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A Supplementary Statement No. V showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Thirteenth Session, 1961 of Second Lok Sabha.
- (2) A copy of the Oil and Natural Gas Commission (First Amendment) Rules, 1961 published in Notification No. G.S.R. 1028 dated the 12th August, 1961, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Probation) Amendment Rules, 1961 published in Notification No. G.S.R. 768 dated the 10th June, 1961.
 - (ii) Notification No. G.S.R. 964 dated the 29th July, 1961 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (iii) Notification No. G.S.R. 965 dated the 29th July, 1961 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

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5. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and thirty-ninth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifth Report on the Ministry of Scientific Research and Cultural Affairs.

6. Presentation of Petition

Shri S. M. Banerjee presented a petition signed by 1405 petitioners relating to the grievances of the Martin S. Light Railway Yatri Sangha.

7. Motion re: Third Five Year Plan

Discussion on the following motion and the substitute motions thereto, . moved on the 21st August, 1961, continued:---

"That the Third Five Year Plan, laid on the Table of the House on the 7th August, 1961, be taken into consideration."

The following members took part in the debate:-

- (1) Dr. G. S. Melkote
- (2) Shri J. Rameshwar Rao
- (3) Shri Atal Bihari Vajpayee
- (4) H. H. Maharaja Shri Karni Singhji of Bikaner
- (5) Shri Inder J. Malhotra
- (6) Choudhry Brahm Perkash
- (7) Shri Ajit Singh Sarhadi
- (8) Shri D. A. Katti
- (9) Raja Mahendra Pratap
- (10) Dr. M. S. Aney
- (11) Shri Radhelal Vyas
- (12) Shri Badakumar Pratap Ganga Deb Bamra
- (13) Shri Indrajit Gupta
- (14) Shri Bangshi Thakur
- (15) Shrimati Uma Nehru
- (16) Shri Raghunath Singh
- (17) Dr. Govind Das
- (18) Shri Raghubir Sahai
- (19) Shri S. C. Balakrishnan
 - (20) Shri K. R. Achar (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd August 1961.)

M. N. KAUL, Secretary.

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GIPND-LS-I-915(D) LS-22-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 23, 1961/Bhadra 1, 1883 (Saka)

No. 539

1. Starred Questions

Starred Questions Nos. 856-858, 860-865, 867, 868, 873, 875 and 876 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2089-2200 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:---

 Flood situation arising out of the wide breach in marginal bund of the river Jamuna. 	Sarvashri S. M. Banerjee, Balraj Madhok and Braj Raj Singh.
(2) Activities of Naga hostiles in Nagaland.	Shri Hem Barua.
(3) Border violation by Pak-	Shri Balraj Madhok.

(3) Border violation by Pak- Shri Bairaj Vladnok istanis in Ramgarh sector of Jammu and Kashmir State on 21st and 22nd August, 1961.

4. Calling attention to matter of urgent Public Importance

Shri Prabhat Kar called the attention of the Minister of Rehabilitation and Minority Affairs to the reported request of the Government of West Bengal to the Government of India regarding continuance of the Ministry of Rehabilitation.

The Minister of Rehabilitation and Minority Affairs made a statement in regard thereto.

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5. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the correspondence between the Prime Minister and Master Tara Singh and Sant Fateh Singh.
- (2) A copy each of the following Reports of the Productivity Teams:-
 - (i) Report (1960) on plastic industry in U.S.A., Italy and Japan,
 - (ii) Report (1961) on factory building, layout and construction in Japan, U.S.A. and Italy.
- (iii) Report (1961) on marketing and distribution in U.K., U.S.A. and West Germany.
- (iv) Report (1961) on Bituminous coal mining industries in U.S.A., U.K., France and West Germany.
- (v) Report (1961) on packaging industry in Switzerland, U.S.A. and Japan.

6. Minutes of Estimates Committee-laid on the Table

A copy of the Minutes of sittings of the Estimates Committee relating to 122nd and 123rd Reports on the Ministry of Commerce and Industry— National Industrial Development Corporation Ltd. and the Development Wing, was laid on the Table.

7. Report of Estimates Committee

8. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighty-seventh Report of the Committee on Private Members' Bills and Resolutions.

9. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the replies given on the 16th August, 1961 to supplementaries by Sarvashri Hem Barua and Indrajit Gupta on Starred Question No. 526 regarding the trial of Col. Bhattacharjee in Pakistan.

10. Government Bill-Introduced

The Delhi Municipal Corporation (Amendment) Bill, 1961.

11. Motion re: Third Five Year Plan

Discussion on the following motion and the substitute motions thereto, moved on the 21st August, 1961, continued:---

"That the Third Five Year Plan, laid on the Table of the House on the 7th August, 1961, be taken into consideration."

The following members took part in the debate:---

- (1) Shri K. R. Achar
- (2) Shri G. D. Somani

- (3) Shri M. R. Masani
- (4) Shri Braj Raj Singh
- (5) Chaudhary Pratap Singh Daulta
- (6) Shri B. Bhagavati
- (7) Sardar Swaran Singh
- (8) Shrimati Parvathi M. Krishnan
- (9) Shri Radheshyam Ramkumar Morarka
- (10) Shri Shyam Nandan Mishra
- (11) Shri Mathew Maniyangadan
- (12) Pandit Brij Narayan "Brajesh"
- (13) Shri Rajendra Singh
- (14) Shri M. L. Dwivedi,

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th August, 1961.)

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M. N. KAUL, Secretary.

1813 GIPND-LS I-936 (D) LS-23-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 24, 1961/Bhadra 2, 1883 (Saka)

No. 540

1. Starred Questions

Starred Questions Nos. 894, 897-901, 904, 905, 907, 910, 912, 914, 916, 918, 921-923 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201-2314, 2316-2356 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Balraj Madhok called the attention of the Minister of Health to the flooding of residential houses in Diplomatic Enclave and other residential colonies of Delhi due to the heavy rain-fall on the 2nd August, 1961.

The Minister of Health made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:--

- A copy each of the following Rules under sub-section (3) of section 33 of the Drugs Act, 1940:—
 - The Drugs (Second Amendment) Rules, 1961 published in Notification No. S.O. 1124 dated the 20th May, 1961.
 - (ii) The Drugs (Third Amendment) Rules, 1961 published in Notification No. S.O. 1449 dated the 24th June, 1961.
- (iii) The Drugs (Fourth Amendment) Rules, 1961 published in Notification No. S.O. 1588 dated the 8th July, 1961.
- (2) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) The Rice (Madhya Pradesh) Price Control Order, 1961, published in Notification No. G.S.R. 1042 dated the 14th August, 1961.

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- (ii) The Rice (Madhya Pradesh) Price Control (Amendment) Order, 1961, published in Notification No. G.S.R. 1045 dated the 17th August, 1961.
- (iii) The Rice (Punjab) Second Price Control (Ninth Amendment) Order, 1961, published in Notification No. G.S.R. 1046 dated the 17th August, 1961.

5. Statement by Minister of Transport and Communications

The Minister of Transport and Communications made a statement regarding the reported failure of the Indian Airlines Corporation to provide accommodation for the personal physicians to the President by their Patna-Delhi flight on the 20th July, 1961.

6. Motion re: Third Five Year Plan

Discussion on the following motion and the substitute motions thereto, moved on the 21st August, 1961, continued:----

"That the Third Five Year Plan laid on the Table of the House on the 7th August, 1961, be taken into consideration."

Shri Gulzarilal Nanda replied to the debate.

On the substitute motion moved by Shri N. G. Ranga on the 21st August, 1961, the House divided, Ayes 10; Noes 132. The substitute motion was accordingly negatived.

The substitute motions moved by Shri Indrajit Gupta and Shri Naushir Bharucha on the 21st and 22nd August, 1961 respectively, were also negatived.

The following substitute motion moved by Shri C. R. Narasimhan on the 21st August, 1961 was adopted:---

"This House, having considered the Third Five Year Plan, laid on the Table of the House on the 7th August, 1961, places on record its general approval and acceptance of the objectives, priorities and programmes embodied in the Plan and calls upon the States, Union Territories and the people of India to adopt it as the Nation's Plan and to carry it out with determination and achieve its targets."

7. Government Bill-under consideration

The Income-Tax Bill, 1961, as reported by the Select Committee

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 18th August, 1961, continued.

The following members took part in the debate:---

- (1) Shri Naushir Bharucha
- (2) Shri Ramsingh Bhai Varma
- (3) Shri Ram Krishen Gupta
- (4) Shri Amjad Ali
- (5) Shri H. C. Heda

- (6) Dr. Sushila Nayar
- (7) Shri S. R. Damani
- (8) Shri Frank Anthony
- (9) Shri Ranbir Singh Chaudhuri (Speech unfinished).

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Sixty-sixth Report of the Business Advisory Committee.

9. Discussion on matter of urgent Public Importance

Shri Indrajit Gupta raised a discussion on the statement laid by the Minister of Commerce on the Table of the House on the 16th August 1961 regarding the block closure observed by the Indian Jute Mills Association owing to scarcity of raw jute.

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The following members took part in the debate:---

- (1) Shri S. M. Banerjee
- (2) Shri Phani Gopal Sen
- (3) Shri Prabhat Kar
- (4) Shri Arun Chandra Guha
- (5) Shri N. B. Maiti
- (6) Shri Aurobindo Ghosal (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th August, 1961.)

M. N. KAUL,

Secretary.

GIPND-LS I-955(D) LS-24-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 25, 1961/Bhadra 3, 1883 (Saka)

No. 541

1. Starred Questions

Starred Questions Nos. 924-935 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2357-2502 and 2504-2512 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the death by shooting of Dr. Inkongliba Ao, Chairman of the Interim Council of Nagaland.

Thereafter members stood in silence for a short while as a mark of respect,

4. Calling attention to matter of urgent Public Importance

Shri Khushwaqt Rai called the attention of the Minister of Irrigation and Power to the situation arising out of floods in Uttar Pradesh.

The Minister of Irrigation and Power made a statement in regard thereto.

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5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:--
 - (a) G.S.R. No. 1023 dated the 12th August, 1961.
 - (b) G.S.R. No. 1024 dated the 12th August, 1961.
 - (c) G.S.R. No. 1025 dated the 12th August, 1961.
- (2) A copy of the Accounts of the Rehabilitation Finance Administration for the year ended 31st December, 1959 along with the Audit Report thereon, under sub-section (4) of section 16 of the Rehabilitation Finance Administration Act, 1948.

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6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 28th August, 1961.

7. Motion re: Sixty-sixth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:---

"That this House agrees with the Sixty-sixth Report of the Business Advisory Committee presented to the House on the 24th August, 1961."

The motion was adopted.

8. Government Bill-under consideration

The Income-Tax Bill, 1961, as reported by the Select Committee

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 18th August, 1961, continued.

The following members took part in the debate:---

- (1) Shri Ranbir Singh Chaudhuri
- (2) Shri Chapalakanta Bhattacharyya
- (3) Shri Banarsi Prasad Jhunjhunwala
- (4) Shri Laisram Achaw Singh.

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 and 12 were adopted.

Clauses 10 and 11 were adopted as amended.

9. Motion re: Eighty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Yadav Narayan Jadhav moved the following motion:---

"That this House agrees with the Eighty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd August, 1961."

The motion was adopted.

10. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri Arjun Singh Bhadauria on the 11th August, 1961, continued:—

"This House is of opinion that Government should bring forward suitable legislation to debar retired Government employees from being re-employeed in any Government or private service."

The following members took part in the debate:---

- (1) Shri K. T. K. Tangamanı
- (2) Shri B. N. Datar.

Shri Arjun Singh Bhadauria replied to the debate.

The Resolution was negatived.

11. Private Member's Resolution-Negatived

Shri Indrajit Gupta moved the following Resolution:----

"This House is of opinion that minimum and maximum prices of raw jute should be statutorily fixed and enforced."

The Resolution was negatived after discussion as indicated in para 12 below.

12. Discussion on matter of urgent Public Importance

Discussion on the statement laid by the Minister of Commerce on the Table of the House on the 16th August, 1961 regarding the block closure observed by the Indian Jute Mills Association owing to scarcity of raw jute, raised by Shri Indrajit Gupta on the 24th August, 1961, continued.

The following members took part in the combined debate on the Resolution (vide para 11 above) and the Discussion:—

- (1) Shri Aurobindo Ghosal
- (2) Shri M. Elias
- (3) Shri Arun Chandra Guha
- (4) Shri Surendranath Dwivedy
- (5) Shri Prabhat Kar
- (6) Shri Bibhuti Mishra.

Shri Nityanand Kanungo replied to the debate.

13. Private Member's Resolution-under consideration

Dr. K. B. Menon moved the following Resolution:-

"This House is of opinion that the Contributory Health Service Scheme for Central Government servants and members of their families in Delhi and New Delhi may be extended to other cities."

Dr. K. B. Menon's speech was not concluded.

14. Motion re: Thirteenth Report of Committee of Privileges

Sardar Hukam Singh moved the following motion:---

"That the Attorney General be instructed to arrange for appearance and representation on behalf of the Speaker, Secretary and Under Secretary of Lok Sabha in the matter of the writ petition filed by Shri R. K. Karanjia and Shri A. Raghavan in the Supreme Court against the decisions made by this House on the 19th August, 1961 on the 13th Report of the Committee of Privileges presented to this House on the 11th August, 1961."

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th August, 1961).

M. N. KAUL, Secretary.

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GIPND-LSI-967 (D) LS-25-8-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 28, 1961/Bhadra 6, 1883 (Saka)

No. 542

1. Starred Questions

Starred Questions (Nos. 980–982, 984, 986, 989, 991, 993, 995–999 and 1004–1008) were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 2513 to 2623) were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the talks he had with Sant Fateh Singh.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Prakash Vir Shastri regarding the explosion of a cracker outside Diwan Hall on August 27, 1961.

5. Calling Attention to Matter of Urgent Public Importance

Shrimati Mafida Ahmed called the attention of the Minister of Home Affairs to the reported deaths of seven persons in Delhi due to house collapse and drowning in flooded nullahs following heavy rainfall on the 2nd August, 1961.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Tea (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1027 dated the 12th August, 1961, under sub-section (3) of section 29 of the Tea Act, 1953.
- (2) A copy of Report of the Indian Government Delegation to the 45th Session of the International Labour Conference held at Geneva in June, 1961.

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7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd August, 1961, Rajya Sabha had agreed without any amendment to the Dadra and Nagar Haveli Bill, 1961, passed by Lok Sabha on the 17th August, 1961.

8. Extension of Time for Presentation of Report of Joint Committee

Shri Jaganatha Rao moved that the time appointed for the presentation of the Report of the Joint Committee on the Religious Trusts Bill, 1960, be further extended up to the last day of the next session.

Discussion on the motion was postponed till Tuesday, the 29th August, 1961.

9. Government Bills-Introduced

(1) The Newspaper (Price and Page) Continuance Bill, 1961.

(2) The Industries (Development and Regulation) Amendment Bill, 1961.

10. Government Bill-Passed

The Income-Tax Bill, 1961, as reported by the Select Committee.

Clause-byclause consideration of the Bill continued.

Clauses 13, 41, 49, 54, 88, 94, 139, 217, 243, 249 and 295 were adopted as amended.

Clauses 14 to 40, 42 to 48, 50 to 53, 55 to 87, 89 to 93, 95 to 138, 140 to 216, 218 to 242, 244 to 248, 250 to 294, 296 to 298 and Schedules I to V were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill, as amended, was passed.

11. Supplementary Demands for Grants (General) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1961-62 commenced.

The discussion was not concluded.

12. Privileges

The House rejected the request of Shri R. K. Karanjia for extension of time for his appearance at the bar of Lok Sabha.

13. Motions re: Flood Situation

- (i) Shri Narayan Ganesh Goray moved the following motion:-
 - "That the statement on the flood situation in the country laid by the Minister of Irrigation and Power on the Table of the House on the 7th August, 1961, be taken into consideration."

- (ii) Shri Chintamani Panigrahi moved the following motion:---
 - "That in view of the experience gained from floods of 1959, 1960 and 1961, the flood-controlling capacity of the Hirakud Dam be taken into consideration with a view to take necessary floodcontrol measures in the Third Five Year Plan to control floods in Mahanadi."

The following members took part in the combined debate on the two motions:---

- (1) Shri Braj Raj Singh
- (2) Chaudhary Pratap Singh Daulta
- (3) Shri C. R. Narasimhan
- (4) Shri Surendranath Dwivedy
- (5) Shri Mathew Maniyangadan
- (6) Shri M. Shankaraiya
- (7) Shri Jaisukhlal Lalshankar Hathi

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th August, 1961.)

M. N. KAUL, Secretary.

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GIPND-L.S. I-1007(D) L.S.-28-8-1961-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 29, 1961/Bhadra 7, 1883 (Saka)

No. 543

1. Starred Questions

Starred Questions Nos. 1016-A, 1017-1024, 1026, 1027, 1029, 1031 and 1035-1037 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2624-2650 and 2652-2751 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Bhaurao Krishnarao Gaikwad and Harihar Rao Sonule regarding the issue of notices of vacation and demolition of huts belonging to Scheduled Caste families residing in Prasad Nagar, New Delhi.

4. Paper Laid on the Table

A copy of the Air Corporations (Amendment) Rules, 1961 published in Notification No. S.O. 1903 dated the 12th August, 1961, under sub-section (3) of section 44 of the Air Corporations Act, 1953, was laid on the Table.

5. Statement by Minister of Mines and Oll

The Minister of Mines and Oil made a statement regarding negotiations with E.N.I. concerning petroleum projects.

6. Reprimand to Shri B. K. Karanjia

Mr. Speaker reprimanded Snri R. K. Karanjia, Editor, Blitz, Bombay, attending at the Bar of the House, who had been adjudged by the House guilty of committing a gross breach of privilege and contempt of the House.

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7. Extension of time for presentation of Report of Joint Committee

The motion moved by Shri Jaganatha Rao on the 28th August, 1961, that the time appointed for the presentation of the Report of the Joint Committee on the Religious Trusts Bill, 1960, be further extended upto the last day of the next session was adopted.

8. Government Bill-Introduc d

The High Court Judges (Conditions of Service) Amendment Bill, 1961.

9. Supplementary Demands for Grants (General) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1961-62 continued.

Fifteen cut motions were moved.

The discussion was not concluded.

10. Discussion on matter of urgent Public Importance

Shri Harish Chandra Mathur raised a discussion on the statement made by the Prime Minister in Lok Sabha on the 28th August, 1961, regarding Punjabi Suba and fasts undertaken by Master Tara Singh, Swami Bameshwaranand and Yogiraj Suryadev.

The following members took part in the debate:---

- (1) Shri Hirendra Nath Mukerjee
- (2) Chaudhary Pratap Singh Daulta
- (3) Sardar Iqbal Singh
- (4) Sardar Ajit Singh Bhatinda
- (5) Shri Balraj Madhok
- (6) Shri N. Siva Raj
- (7) Sardar Hukam Singh
- (8) Shri Narayan Ganesh Goray
- (9) Shri Ranbir Singh Chaudhuri
- (10) Shri Braj Raj Singh
- (11) Shri Prakash Vir Shastri

Shri Jawaharlal Nehru replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday; the 30th August, 1961.)

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M. N. KAUL, Secretary.

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GIPND-LSI-1019(D) LS-29-8-61.-750.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 30, 1961/Bhadra 8, 1883 (Saka)

No. 544

1. Starred Questions

Starred Questions Nos. 1045, 1046, 1048—1052, 1055, 1056, 1062, 1063 and 1068 were orally answered. Replies to remaining questions were laid on the Table except Starred Question No. 1061 which was treated as withdrawn.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2752-2765 and 2767-2911 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Mahavir Tyagi called the attention of the Minister of Home Affairs to the warrants of arrest reported to have been issued under Section 186 I.P.C. against Master Tara Singh and Yogiraj Suryadev and the Government's policy regarding the entry of police into the places of worship.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of Notification No. 140/12/60-M(v) published in the Manipur Gazette dated the 31st May, 1961, containing the Manipur Land Revenue and Land Reforms Rules, 1961, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960.
- (2) A copy of the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1961, published in Notification No. S.R.O. 178 dated the 17th June, 1961, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952.
- (3) A copy of Notification No. G.S.R. 1037 dated the 19th August, 1961 under sub-section (4) of section 43B of the Sea Customs Act, 1878.

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- (4) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 1038 dated the 19th August, 1961.
 - (b) G.S.R. No. 1039 dated the 19th August, 1961.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighty-eighth Report of the Committee on Private Members' Bills and Resolutions

6. Resignation of Member

The Speaker informed Lok Sabha that Shri Muhammed Khuda Bukhsh had resigned his seat in Lok Sabha with effect from the 25th August, 1961.

7. Supplementary Demands for Grants (General) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1961-62 continued.

Ten further cut motions were moved and negatived.

All the cut motions moved on the 29th August, 1961, were also negatived. The following Demands were voted in full:---

Number of Demand	Name of Demand	Amount of Supple- mentary Demand	
I	2	3	
	I. EXPENDITURE MET FROM REVENUE (MINISTRY OF EXTERNAL AFFAIRS)	Rs.	
18	External Affairs	1,56,15,000	
32	(MINISTRY OF FINANCE) Miscellaneous Departments and Other Expenditure under the Ministry of Finance	1,000	
34	Grants-in-aid to States	1,000	
	(MINISTRY OF FOOD AND AGRICULTURE)		
42	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture	5,50,00,000	
	(MINISTRY OF INFORMATION AND BROAD- CASTING)		
61	Ministry of Information and Broadcasting .	75,000	
	(MINISTRY OF LAW)		
73	Miscellaneous Expenditure under the Ministry of Law .	3,01,000	
	(MINISTRY OF STEEL, MINES AND FUEL)		
85		2,75,00,000	
	II. EXPENDITURE MET FROM CAPITAL AND DISB URSEMENT OF LOANS AND ADVANCES	6	
	(MINISTRY OF STEEL, MINES AND FUEL)		
132	Capital Outlay of the Ministry of Steel, Mines and Fuel	4,58,00,000	

8. Government Bill-under consideration

The Indian Penal Code (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri B. N. Datar.

An amendment that the consideration of the Bill be postponed till the next session was ruled out of order.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th March, 1961, was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:---

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri N. C. Kasliwal
- (4) Dr. A. Krishnaswami
- (5) Shri Mahavir Tyagi
- (6) Shrimati Subhadra Joshi
- (7) Shri Nath Pai
- (8) Pandit Thakur Das Bhargava
- (9) Shri Raghubir Sahai
- (10) Pandit Krishna Chandra Sharma
- (11) Shri Naushir Bharucha
- (12) Shri Ganpat Sahai
- (13) Shri Hoover Hynniewta
- (14) Shri Diwan Chand Sharma

The discussion was not concluded.

9. Motions re: Flood Situation

Discussion on the following motions moved by Shri Narayan Ganesh Goray and Shri Chintamani Panigrahi respectively on the 28th August, 1961, continued:---

- (i) "That the statement on the flood situation in the country laid by the Minister of Irrigation and Power on the Table of the House on the 7th August, 1961, be taken into consideration."
- (ii) "That in view of the experience gained from floods of 1959, 1960 and 1961, the floods controlling capacity of the Hirakud Dam be taken into consideration with a view to take necessary flood-control measures in the Third Five Year Plan to control floods in Mahanadi."

The following members took part in the combined debate on the two motions:---

- (1) Shri Chintamani Panigrahi
- (2) Shri C. R. Basappa

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- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Shibban Lal Saksena
- (5) Shri Kanhaiya Lal Balmiki
- (6) Shri Jagdish Awasthi
- (7) Shri Sinhasan Singh
- (8) Shri Sarjoo Pandey
- (9) Shri S. M. Banerjee
- (10) Shri Premji R. Assar
- (11) Shri C. Krishnan Nair
- (12) Shri Raghunath Singh
- (13) Shri N. B. Maiti
- (14) Shri Bishwa Nath Roy
- (15) Shri K. S. Ramaswamy
- (16) Hafiz Mohammad Ibrahim.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st August, 1961.)

M. N. KAUL, Secretary.

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1828 GIPND-LSI-1042(D) LS-30-8-61-750.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 31, 1961/Bhadra 9, 1883 (Saka)

No. 545

1. Starred Questions

Starred Questions Nos. 1098, 1101, 1106, 1108, 1109, 1112 and 1115-1117 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2912-3000 and 3003-3008 were laid on the Table.

3. Motion of no-confidence in the Council of Ministers

Shri Braj Raj Singh gave notice of a motion of no-confidence in the Council of Ministers. The Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker declared that the member did not have the leave of the House

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report of the Indian Delegation to the 18th Session of Contracting Parties to the General Agreement on Tarliffs and Trade held in Geneva from May 15 to 19, 1961.
- (2) A copy each of the following papers:---
 - (i) Annual Report of the Hindustan Machine Tools Limited for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company.
- (iii) A statement showing the amount of aid sanctioned and disbursed during the financial years 1960-61 and 1961-62 by the Inventions Promotion Board.
- (3) A copy of the Employees' Provident Funds (Sixth Amandment) Scheme, 1961 published in Notification No. G.S.R. 1033 dated the 12th August, 1961 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

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5. Report of Committee on Absence of Members from the Sittings of the House.

Shri Mulchand Dube presented the Twenty-fifth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more from the 1st April to the 5th May, 1961, during the Thirteenth Session.

6. Government Bills-Introduced

- (1) The Deposit Insurance Corporation Bill, 1961.
- (2) The Appropriation (No. 4) Bill, 1961.

7. Government Bills-Passed

(i) The Indian Penal Code (Amendment) Bill, 1961

Discussion on the motion for consideration of the Bill and amendment thereto moved on the 30th August, 1961, continued.

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The following members took part in the debate:---

- (1) Dr. M. S. Aney
- (2) Shri Arun Chandra Guha
- (3) Shri N. G. Ranga
- (4) Shri Ram Sewak Yadav.

Shri Lal Bahadur Shastri replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th March, 1962, moved by Shri Atal Bihari Vajpayee on the 30th August, 1961, the House divided, Ayes 22; Noes 116. The amendment was accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lal Bahadur Shastri.

The motion was adopted and the Bill was passed.

(ii) The Newspaper (Price and Page) Continuance Bill, 1961

The motion for consideration of the Bill was moved by Dr. B. V. Keskar. The following members took part in the debate:---

(1) Shrimati Parvathi[®] M. Krishnan

- (2) Shri Ansar Harvani
- (3) Shri Diwan Chand Sharma.

Dr. B. V. Keskar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted,

The motion that the Bill be passed was moved by Dr. B. V. Keskar,

The motion was adopted and the Bill was passed.

8. Government Bill-under consideration

The Representation of the People (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis.

Shri S. M. Banerjee commenced his speech on the motion which was not concluded.

9. Motion re: Report of Second Enquiry on Agricultura! Labour in India

Shri N. R. M. Swamy moved the following motion:---

"That this House takes note of the Report of the Second Enquiry on Agricultural Labour in India (Vol. I-All India), laid on the Table of the House on the 21st December, 1960."

The following members took part in the debate:---

- (1) Shri.T. Nagi Reddy
- (2) Shri Surendranath Dwivedy
- (3) Shri Ranbir Singh Chaudhur!
- (4) Dr. G. S. Melkote
- (5) Shri Ram Sewak Yadav
- (6) Shri Lalit Narayan Mishra.

Shri N. R. M. Swamy replied to the debate,

The motion was adopted.

10. Half-an-hour discussion on matters arising out of answer to question

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Shri K. T. K. Tangamani raised a half-an-hour discussion on points arising out of the answer given on the 11th August, 1961 to Starred Question No. 405 regarding Bus-Train Collision at Madurai.

Shri S. V. Ramaswamy replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st September, 1961.)

M. N. KAUL, Secretary.

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GIPND-L.S.I.-1056(D)L.S.-31-8-61-750.

BULLETIN- PART I

(Brief Record of Proceedings)

Friday, September 1, 1961/Bhadra 10, 1883 (Saka)

No. 546

1. Starred Questions

Starred Questions Nos. 1123-1130, 1134-1138, 1141-1144 and 1146-1148 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3009-3134, 3136-3144 and 3146-5149 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Amjad Ali called the attention of the Minister of Home Affairs to the reported deportation of about 700 Muslims from the districts of Goalpara, Nowgong and Cachar in Assam by the Police.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

(1) Supplementary No. VI .	Statement	Thirteenth Session, 1961.
(2) Supplementary No. VII	Statement	Twelfth Session, 1960.
(3) Supplementary No. XI	Statement	Eleventh Session, 1960.
(4) Supplementary No. XVI .	Statement	Tenth Session, 1960.
(5) Supplementary No. XXIV	Statement	Seventh Session, 1959.
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5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 4th September, 1961.

6. Government Bill-Introduced

The Sugarcane Cess (Validation) Bill, 1961.

7. Government Bill-Passed

The Appropriation (No. 4) Bill, 1961.

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

8. Government Bill-Under Consideration

The Representation of the People (Amendment) Bill, 1961.

Discussion on the motion for consideration of the Bill moved on the 31st August, 1961, continued.

The following members took part in the debate:---

- (1) Shri S. M. Banerjee
- (2) Dr. A. Krishnaswami
- (3) Shrimati Renu Chakravartty,
- (4) Shri Arun Chandra Guha
- (5) Shri Surendranath Dwivedy
- (6) Shri Mahavir Tyagi
- (7) H.H. Maharaja Pratap Keshari Deo
- (8) Shri N. R. Ghosh

The discussion was not concluded.

9. Motion Re: Eighty-eighth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Eighty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House" on the 30th August, 1961."

The motion was adopted.

10. Private Member's Bill-Introduced

The Public Employment (Requirement as to Residence) Amendment Bill, 1961, (Amendment of section 5) by Shri Laisram Achaw Singh.

11. Private Member's Bill-Withdrawn

The Fixation of Price of Food Grains Bill, 1959, by Shri Jhulan Sinha

Discussion on the motion for consideration of the Bill moved by Shri Jhulan Sinha on the 18th August, 1961, continued.

The following members took part in the debate:---

- (1) Shri Raghunath Singh
- (2) Shri N. G. Ranga
- (3) Shri A. M. Thomas

Shri Jhulan Sinha replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Motion for Circulation Adopted

The Constitution (Amendment) Bill, 1961 (Amendment of Article 226) by Shri C. R. Narasimhan.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st November, 1961, was moved by Shri C. R. Narasimhan.

The following members took part in the dabte:---

- (1) Shri N. R. M. Swamy
- (2) Shri R. M. Hajarnavis

The motion that the Bill be circulated for the purpose of eliciting opinion thereon by the 1st November, 1961 was adopted.

13. Private Member's Bill-Under Consideration

The Restoration of Places of Religious Worship Bill, 1960

The motion for consideration of the Bill was moved by Shri Prakash Vir Shastri.

The following members took part in the dabte:-

- (1) Shri Balraj Madhok
- (2) Shri Ram Sewak Yadav
- (3) Shri J. M. Mohammad Imam
- (4) Shri N. B. Maiti
- (5) Chaudhary Pratap Singh Daulta
- (6) Pandit Jwala Prasad Jyotishi

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th September, 1961.)

M. N. KAUL,

Secretary.

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GIPND-LS. I-1072 (D) LS.-1-9-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, September 4, 1961/Bhadra 13, 1883 (Saka)

No. 547

1. Starred Questions

Starred Questions Nos. 1159-1164, 1166-1171 and 1174 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3150-3293, 3295-3302, 3304-3333 and 3335-3343 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Recognition of Political Parties addressed to the Minister of Law was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the International Copyright (Second Amendment) Order, 1961 published in Notification No. S.O. 1929 dated the 16th August, 1961, under section 43 of the Copyright Act, 1957.
- (2) A copy of Notification No. S.O. 1867 dated the 4th August, 1961 making certain amendments to the Delimitation of Parliamentary and Assembly Constituencies Order. 1956, under sub-section (6) of section 19 of the Bombay Reorganisation Act, 1960 and sub-section (2) of section 7 of the Two-Member Constituencies (Abolition) Act, 1961.

5. Financial Committees (1960-61)-A Review-laid on the Table

Secretary laid on the Table a copy of "Financial Committees (1960-61)—A Review".

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6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 1st September, 1961, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Extradition Bill, 1961, and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri Akhtar Husain
- (2) Shri Suresh J. Desai
- (3) Shri M. Govinda Reddy
- (4) Dr. A. Subba Rao
- (5) Shri K. K. Shah
- (6) Shri Vijay Singh
- (7) Shrimati Lakshmi N. Menon.

7. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 7th August, 1961:—

- (1) The Union Territories (Stamp and Court-fees Laws) Bill, 1961.
- (2) The Salt Cess (Amendment) Bill, 1961.

8. Minutes of Committee on Subordinate Legislation-Jaid on the Table

The Minutes of the sittings (Thirty-third and Thirty-fourth) of the Committee on Subordinate Legislation held during the Fourteenth Session were laid on the Table.

9. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Twelfth Report of the Committee on Subordinate Legislation

10. Government Bill-Passed

The Representation of the People (Amendment) Bill, 1961

Discussion on the motion for consideration of the Bill moved on the 31st August, 1961, continued.

The following members took part in the debate:---

- (1) Shri Kotha Raghuramaiah
- (2) Shri N. G. Ranga
- (3) Shri Balraj Madhok

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 22 were adopted.

On an amendment to Clause 23 moved by Shrimati Renu Chakravartty the House divided, Ayes 26; Noes 154. The amendment was accordingly negatived. On another amendment to Clause 23 moved by Shrimati Renu Chakravartty, the House divided; Ayes 31; Noes 153. The amendment was accordingly negatived.

On a further amendment to Clause 23 moved by Shrimati Renu Chakravartty, the House divided, Aye_S 31; Noes 153. The amendment was accordingly negatived.

On an amendment to Clause 23 moved by Shri Naushir Bharucha, the House divided, Ayes 34; Noes 152. The amendment was accordingly negatived.

Clauses 23 to 25 and 27 to 29 were adopted.

Clause 26 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved Shri Asoke K. Sen.

The following members took part in the debate:--

- (1) Shri Braj Raj Singh
- (2) Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill-under consideration

The Indian Railways (Amendment) Bill, 1961, as reported by the Select Committee

The motion for consideration of the Bill was moved by Shri S. V. Ramaswamy.

The following members took part in the debate:---

- (1) Shrimati Parvathi M. Krishnan
- (2) Shri S. R. Damani
- (3) Shri Braj Raj Singh (Speech not finished).

The discussion was not concluded.

12. Half-an-hour discussion on matter arising out of answer to question

Shri Inder J. Malhotra raised a half-an-hour discussion on points arising out of the answer given on the 20th April, 1961 to Starred Question No. 1655 regarding International Tourist Conferences.

Shri Raj Bahadur replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th September, 1961.)

M. N. KAUL, Secretary.

1837 GIPND-LS I-1093(D) LS-4-9-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, September 5, 1961/Bhadra 14, 1883 (Saka)

No. 548

1. Starred Questions

Starred Questions Nos. 1210-1214, 1216-1217, 1220-1223 and 1225-1231 were orally answered. Replies to remaining questions were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3344-3463 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each :---

(1)	Closure	of	Mosabari	Shrimati	Renu	Chakravartty.
	Copper	Mines.				

(2) Collapse of rope bridge Sarvashri, S. M. Banerjee, Premji over the river Teesta in R. Assar and Braj Raj Singh North Sikkim resulting in the death of several persons including four Indian Army Officers.

4. Calling Attention to Matter of Urgent Public Importance

Shri Inder J. Malhotra called the attention of the Minister of Rehabilitation and Minority Affairs to the situation arising out of the large scale rejection of the rehabilitation compensation claims of displaced persons settled in Jammu and Kashmir State,

The Minister of Rehabilitation and Minority Affairs made a statement in regard thereto and also laid on the Table a detailed statement.

5. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Khadi and Village Industries Commission (Amendment) Rules, 1961 published in Notification No. G.S.R. 1053 dated the 26th August, 1961, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956.

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- (2) A copy each of the following papers:-
 - (i) The Annual Report of the Employees' State Insurance Corporation for the year 1960-61, under section 36 of the Employees' State Insurance Corporation Act, 1948.
 - (ii) The Coal Mines (Amendment) Regulations, 1961, published in Notification No. G.S.R. 1014 dated the 5th August, 1961, under sub-section (7) of section 59 of the Mines Act, 1952.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th September, 1961, Rajya Sabha had agreed without any amendment to the Newspaper (Price and Page) Continuance Bill, 1961, passed by Lok Sabha on the 31st August, 1961.

7. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:---

- 1 Shrimati Ila Palchoudhuri 28th March to 5th May, 1961 (Thirteenth Session). 2. Shri Mandali Venkata 14th February to 7th April, 1961 Krishna Rao and 13th April to 5th May, 1961 (Thirteenth Session) 3. Shri N. K. Sanghi 30th March to 21st April, 1961 (Thirteenth Session). 4. Shri Kansari Halder 14th March to 5th May, 1961 (Thirteenth Session). 18th April to 5th May, 1961 (Thir-5. Shri L Elayaperumal teenth Session) 7th August to 25th August, 6. Shri S. C. Choudhury 1961 (Fourteenth Session). 7 Her Highness Maharani 7th August to 8th September, 1961 Vijaya Raje Scindia of (Fourteenth Session). Gwalior 8. Shri Balasaheb Salunke 7th August to 25th August. 1961 (Fourteenth Session). 9. Thakore Shri Fatehsinhji 7th August to 23rd August. 1961 Ghodasar (Fourteenth Session) 10. Shri K. Ashanna 7th August to 31st August. 1961 (Fourteenth Session). 11. Shri A. Doraiswami Goun-21st August to 5th September, 1961 (Fourteenth Session), der
 - 7th August to 8th September, 1961 (Fourteenth Session).

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12 Shri Kamal Narayan Singh

8. Motion re: appointment of Member to Joint Committee on Government Bill to fill up a vacancy

Shri Radhelal Vyas moved the following motion:---

"That Shri Chandramani Lal Choudhry be appointed to the Joint Committee on the Religious Trusts Bill, 1960 in the vacancy caused by the death of Shri Bholi Sardar."

The motion was adopted,

9. Motion re: appointment of member of Rajya Sabha to the Joint Committee on the Religious Trusts Bill, 1960

Shri Radhelal Vyas moved the following motion:---

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from Rajya Sabha and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

10. Allocation of time to Government Business

Lok Sabha agreed to the allocation of time to certain items of Government legislative and other business.

11. Government Bills-Passed

(i) The Indian Railways (Amendment) Bill, 1961, as reported by the Select Committee

Discussion on the motion for consideration of the Bill, moved on the 4th September, 1961, continued.

The following members took part in the debate:--

- (1) Shri Braj Raj Singh
- (2) Shri Aurobindo Ghosal
- (3) Dr. K. B. Menon
- (4) Shri Naushir Bharucha
- (5) Shri Radhelal Vyas
- (6) Shri Ramesh Prasad Singh
- (7) Shri N. R. M. Swamy
- (8) Shri T. B. Vittal Rao
- (9) Shri S. M. Banerjee

Shri S. V. Ramaswamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 26 were adopted.

New clause 20A was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. V. Ramaswamy.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Sugarcane Cess (Validation) Bill, 1961

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

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The following members took part in the debate:---

- (1) Shri S. M. Banerjee
- (2) Shri Surendra Mahanty
- (3) Shri Braj Raj Singh
- (4) Shri Banarsi Prasad Jhunjhunwala
- (5) Shri Bishwa Nath Roy
- (6) Shri N. B. Maiti

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

12. Government Bill-under consideration

The Delhi Municipal Corporation (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The discussion was not concluded.

13. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th September, 1961, Rajya Sabha had recommended certain amendments to the Income-tax Bill, 1961, passed by Lok Sabha on the 28th August, 1961.

14. Bill as returned by Rajya Sabha-laid on the Table

Secretary laid on the Table the Income-tax Bill, 1961, as returned by Rajya Sabha with amendments recommended by that House.

15. Half-an-hour discussion on matters arising out of answer to question

Shrimati Renu Chakravartty raised a half-an-hour discussion on points arising out of the answer given on the 14th August, 1961 to Starred Question No. 437 regarding education of Girls and Women.

Dr. K. L. Shrimali, replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th September, 1961.)

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M. N. KAUL, Secretary.

GIPND-LS I-1113(D) LS-5-9-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, September 6, 1961/Bhadra 15, 1883 (Saka)

No. 549

1. Starred Questions

Starred Questions Nos. 1243, 1245-1247, 1249-1258 and 1261 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3464—3594, 3596, 3597, 3599—3618, 3619A, 3619B, 3619C, 3619D and 3619E and a statement by the Deputy Minister of Agriculture correcting the reply given to Part (b) of Unstarred Question No. 2282 on the 27th March, 1961 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Balraj Madhok regarding overflowing of Najafgarh lake and drains Nos. 6 and 8 as a result of which several villages in Delhi were marconed.

4. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Transport and Communications to the accident to Dakota aircraft at Calcutta Airport on the 26th August, 1961.

The Minister of Transport and Communications made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:--
 - (i) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 1062 dated the 25th August, 1961.

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- (ii) The Rice (Punjab) Second Price Control (Tenth Amendment) Order, 1961 published in Notification No. G.S.R. 1063 dated the 25th August, 1961.
- (iii) The Sugar (Movement Control) (Fourth Amendment) Order, 1961 published in Notification No. G.S.R. 1057 dated the 26th August, 1961.
- (2) A copy of the Annual Accounts of the Air-India International Corporation for the year 1959-60 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1961, passed by Lok Sabha on the 1st September, 1961.

7. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Joint Committee on Offices of Profit

Shri Radheshyam Ramkumar Morarka presented the Fourth Report of the Joint Committee on Offices of Profit.

9. Resignation of Member

The Speaker informed Lok Sabha that Shri Ajit Prasad Jain had resigned his seat in Lok Sabha with effect from the 5th September, 1961.

10. Government Bill-Passed

The Delhi Municipal Corporation (Amendment) Bill, 1961

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Discussion on the motion for consideration of the Bill moved on the 5th September, 1961, continued.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the first day of the next session was moved by Shri Braj Raj Singh

Another amendment for reference of the Bill to a Select Committee with instructions to report by the first day of the next session was moved by Shri Braj Raj Singh.

An amendment for reference of the Bill to a Select Committee with instructions to report by the 9th September, 1961, was moved by Shri Balraj Madhok.

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The following members took part in the debate:---

- (1) Shri Balraj Madhok
- (2) Choudhry Brahm Perkash
- (3) Shrimati Subhadra Joshi
- (4) Shri Braj Raj Singh
- (5) Shri Radha Kaman
- (6) Shri K. T. K. Tangamani
- (7) Shri Naval Prabhakar
- (8) Shri Ajit Singh Sarhadi.

Shri B. N. Datar replied to the debate.

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The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Braj Raj Singh was negatived.

The amendments for reference of the Bill to a Select Committee moved by Shri Balraj Madhok and Shri Braj Raj Singh were also negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13, 15 to 18 and 20 to 23 were adopted.

Clauses 14 and 19 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

11. Motions re: Modification of Mineral Concession Rules, 1960

Thirty-five motions for modification of the Mineral Concession Rules, 1960, laid on the Table of the House on the 7th August, 1961, were moved by Shri Vidya Charan Shukla.

The following members took part in the debate:--

- (1) Shri Vidya Charan Shukla
- (2) Shri Mahavir Tyagi
- (3) Shri Chintamani Panigrahi
- (4) Shri Ajit Singh Sarhadi
- (5) Shri Keshava Deva Malaviya

Shri Vidya Charan Shukla replied to the debate.

All the motions were withdrawn by leave of the House.

12. Half-an-hour discussion on matters arising out of answer to question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 14th August, 1961 to Starred Question No. 480 regarding Pakistani nationals in India.

Shri B. N. Datar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th September, 1961.)

M. N. KAUL,

Secretary.

GIPND-LS I-1138 (D) LS-6-9-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, September 7, 1961/Bhadra 16, 1883 (Saka)

No. 550

1. Starred Questions

Starred Questions Nos. 1271-1276, 1278-1280, 1282 and 1284 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3620-3776 and 3776-A were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Naushir Bharucha called the attention of the Minister of Steel, Mines and Fuel to the difficulties faced by Steel Plants in the Private Sector due to irregular supply of coal and lime-stone and the steps taken to remedy the situation.

The Minister of Steel, Mines and Fuel laid on the Table a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of Notification No. S.O. 2060 dated the 2nd September, 1961 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy of Notification No. G.S.R. 1018 dated the 12th August, 1961 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Custom₃ Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:---
 - (i) G.S.R. No. 1050 dated the 26th August, 1961.
 - (ii) G.S.R. No. 1051 dated the 26th August, 1961.

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5. Minutes of Parliamentary Committees-laid on the Table

(1) The Minutes of the Twenty-fifth sitting of the Committee on Absence of Members from the Sittings of the House held during the Fourteenth Session were laid on the Table.

(2) The Minutes of the sittings (Fifty-fifth and Fifty-sixth) of the Committee on Petitions held during the Fourteenth Session were laid on the Table.

(3) The Minutes of the sittings (Eighty-sixth to Ninetieth) of the Committee on Private Members' Bills and Resolutions held during the Fourteenth Session were laid on the Table.

(4) The Minutes of the sittings of the Estimates Committee relating to the Hundred and Thirty-eighth Report on the Ministry of External Affairs and Procedural and Miscellaneous Matters were laid on the Table.

6. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and forty-second Report of the Estimates Committee on Action taken by Government on the recommendations contained in the Fifty-eighth Report on the Ministry of Home Affairs—Administration of Union Territories.

7. Report of Committee on Petitions

Shri Upendranath Barman presented the Thirteenth Report of the Committee on Petitions.

8. Statement by Minister of Steel, Mines and Fuel

The Minister of Steel, Mines and Fuel laid on the Table a statement relating to coal position in the country.

9. Government Bill-under consideration

The Deposit Insurance Corporation Bill, 1961

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon by the 10th November, 1961 and 1st November, 1961, were moved by Shri Venketrao Sriniwasrao Naldurgker and Shri Laisram Achaw Singh, respectively.

The following members took part in the debate:---

- (1) Shri P. K. Vasudevan Nair
- (2) Dr. A. Krishnaswamy
- (3) Shri Arun Chandra Guha
- (4) Shri Naushir Bharucha
- (5) Shri Venketrao Sriniwasrao Naldurgker
- (6) Shri N. R. M. Swamy
- (7) Shri Prabhat Kar
- (8) Shri Laisram Achaw Singh
- (9) Dr. K. B. Menon
- (10) Shri Shree Narayan Das
- (11) Shri N. G. Ranga.

Shri B. R. Bhagat replied to the debate.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Venketrao Sriniwasrao Naldurgker and Shri Laisram Achaw Singh were negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as aminded.

Clauses 3 to 5 were adopted.

Consideration of Clause 6 was taken up and not concluded.

10. Motions re: Production and Supply of Coal

- (i) Shri Ram Krishan Gupta moved the following motion:----
 - "That the position regarding production and supply of coal in the country be taken into consideration."

One substitute motion was moved by Shri Braj Raj Singh.

- (ii) Shri T. B. Vittal Rao moved the following motion:---
 - "That this House takes note of the Annual Report of the National Coal Development Corporation Limited for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon and the Review by the Government of the Report laid on the Table of the House on the 22nd February, 1961."

The fol'owing members took part in the combined debate on the two motions and the substitute motion:---

- (1) Shri Aurobindo Ghosal
- (2) Shri Shibban Lal Saksena
- (3) Shri Harish Chandra Mathur
- (4) Shri Braj Raj Singh
- (5) Shri S. M. Banerjee
- (6) Shri Arun Chandra Guha
- (7) Sardar Swaran Singh.

Shri T. B. Vitial Rao replied to the debate.

The substitute motion moved by Shri Braj Raj Singh was negatived.

The motion referred to at (ii) above was adopted.

11. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri K. T. K. Tangamani raised a half-an-hour discussion on points arising out of the answer given on the 16th August, 1961 to Starred Question No. 548 regarding Bonus Commission.

Shri Abid Ali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th September, 1961.)

M. N. KAUL,

Secretary.

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GIPND-LS I-1152 (D) LS-7-9-61-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, September 8, 1961/Bhadra 17, 1883 (Saka)

No. 551

1. Starred Questions

Starred Questions Nos. 1319-1328, 1330-1337 and 1342-A were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3777-3844 and 3846-3874 were laid on the Table.

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3. Short Notice Questions

Seven Short Notice Questions on the subject mentioned below and addressed to the Ministers shown against each were orally answered and supplementary questions were answered thereon:

- (1) Kalinga Industries Limited. Minister of Commerce and Industry
- (2) Trial of Lt. Col. Bhatta- Prime Minister charya in Pakistan.
- (3) Death of Dr. Ao. Prime Minister
- (4) Bifurcation of Two-Member Minister of Law Parliamentary Constituency of Azamgarh, U.P.
- (5) Reduction in number of Re- Minister of Law served Seats of State Assemblies and the Lok Sabha.
- (6) Vote Recording Method in Minister of Law ensuing General Elections.
- (7) Situation in Punjab. Minister of Home Affairs.

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4. Calling Attention to Matters of Urgent Public Importance

Shri Indrajit Gupta called the attention of the Minister of Labour and Employment to the successive accidents in Burragarh, Kusunda Nayadih, Gua; Chinakuri and Ratibati mines.

The Deputy Minister of Planning and Labour and Employment laid on the Table a statement in regard thereto.

In response to the twelve other calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

- (1) Shrimati Ila Palchoudhuri Reported recommendation of the Comptroller and Auditor-General regarding reduction of the emoluments of I.C.S. officers.
- (2) Shrimati Ila Palchoudhuri Holding up of the North-Eastern Railway Farrukhabad-Shikohabad Passenger train at Farrukhabad station on the 26th August, 1961.
- (3) Shri Surendranath Proposal for revision of the plan Dwivedy allotment to Orissa in the Third Five Year Plan.
- (4) Shri Laisram Achaw Proposed Singh cal set-up i
- (5) Shri C. R. Narasimhan
- (6) Shri Motisinh Bahadursinh **Thakore**
- (7) Shri Bhaurao Krishnarao Gaikwad
- (8) Shrimati Renu Chakravartty
- (9) Shri Ghanshyamlal Oza
- (10) Shrimati Maimoona Sul-

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Proposed introduction of new political set-up in the Union Territories of Himachal Pradesh, Manipur and Tripura.

Alleged failure of the Textile Commissioner's office to issue Dock Inspection Certificate to handloom cloth worth Rupees 20 lakhs for export from Tuticorin.

Appointment of a Committee on the export of scrap and the restrictions imposed on the scrap export by the Government.

Reported change in the policy of the Government regarding the award of post-matric scholarships to students belonging to the Scheduled Castes.

Threatened strike of the employees and research assistants of the Association for the cultivation of Science, Calcutta.

Delay on the part of the National Tribunal (Bank Disputes) in giving its award.

Reported suicide by a research assistant of the Delhi University. (11) Shri Indrajit Gupta Non-reinstatement of over 300 dismissed employees and delay in restoring recognition of the employees' Federations and Unions that participated in July 1960 strike.

(12) Shri Chintamani Panigrahi Situation arising out of the heavy floods in Orissa this week.

5. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers:---
 - (i) Annual Report of the Export Risks Insurance Corporation Limited for the year 1960, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Corporation.
- (2) A statement in regard to certain points raised during the debate on flood situation in the country held on the 26th and 30th August, 1961.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

1.	First	Statement	Fourteenth	Session,	1961.	
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- 2. Supplementary Statement Thirteenth Session, 1961. No. VII
- 3. Supplementary Statement Twelfth Session, 1960. No. VIII
- 4. Supplementary Statement Eleventh Session, 1960. No. XII
- 5. Supplementary Statement Ninth Session, 1959. No. XVII
- 6. Supplementary Statement Eighth Session, 1959.
- 7. Supplementary Statement Seventh Session, 1959.
- No. XXV

No. XX

- (4) A copy of the Coffee (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1054 dated the 26th August, 1961, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (5) A copy of Notification No. F.12|57|60-Transport published in Delhi Gazette dated the 1st June, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

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- (6) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1961 published in Notification No. G.S.R. 1085 dated the 30th August, 1961, under subsection (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (7) A copy each of the following Reports:-
 - (i) Annual Report of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta, for the year ended 31st March, 1960.
 - (ii) Annual Report of the Trustees of the Indian Museum Calcutta, for the year 1959-60.
- (8) A copy each of the following schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:—
 - (i) Scheme for the reconstruction of the Rayalaseema Bank Limited and its amalgamation with the Indian Bank Limited published in Notification No. S.O. 2034 dated the 25th August, 1961.
 - (ii) Scheme for the reconstruction of the Pie-Money Bank (Private) Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2037 dated the 26th August, 1961.
 - (iii) Scheme for the reconstruction of the Moolky Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2039 dated the 26th August, 1961.
 - (iv) Scheme for the reconstruction of the Tezpur Industrial Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2089 dated the 28th August, 1961.
 - (v) Scheme for the reconstruction of the G. Raghunathmull Bank Limited and its amalgamation with the Canara Bank Limited published in Notification No. S.O. 2092 dated the 28th August, 1961.
- (vi) Scheme for the reconstruction of the Merchants' Bank Limited and its amalgamation with the Tanjore Permanent Bank Limited published in Notification No. S.O. 2098 dated the 29th August, 1961.
- (vii) Scheme for the reconstruction of the Cuttack Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2100 dated the 29th August, 1961.
- (viii) Scheme for the reconstruction of the Satara Swadeshi Commercial Bank Limited and its amalgamation with the United Western Bank Limited published in Notification No. S.O. 2108 dated the 1st September, 1961.

6. Minutes of Committee on Government Assurances

The Minutes of the Twenty-first sitting of the Committee on Government Assurances held during the Fourteenth Session were laid on the Table.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (1) That at its sitting held on the 6th September, 1961, Rajya Sabha had agreed without any amendment to the Indian Penal Code (Amendment) Bill, 1961, passed by Lok Sabha on the 31st August, 1961.
- (2) That at its sitting held on the 6th September, 1961 Rajya Sabha had agreed without any amendment to the Representation of the People (Amendment) Bill, 1961, passed by Lok Sabha on the 4th September, 1961.
- (3) That at its sitting held on the 7th September, 1961, Rajya Sabha had concurred in the recommendation of Lok Sabha to appoint one member to the Joint Committee of the Houses on the Religious Trusts Bill, 1960, in the vacancy caused by the resignation of Shri Harihar Patel from the membership of Rajya Sabha, and had nominated Shri Lokanath Misra to serve on the said Joint Committee.

8. Report of Public Accounts Committee

Shri Rohan Lal Chaturvedi presented the Thirty-eighth Report of the Public Accounts Committee on the Appropriation Accounts (P. & T.) 1959-60 and Audit Report, 1961.

9. Statement by Deputy Minister of Defence

The Deputy Minister of Defence laid on the table a statement regarding collapse of a bridge over river Teesta in Sikkim.

10. Statement by Member

Shri S. M. Banerjee made a statement regarding certain matters arising out of the speech of the Minister of Labour and Employment and Planning on the 2nd May, 1961 in connection with Motions for taking note of conclusions of the 17th and 18th Sessions of the Indian Labour Conference.

The Minister of Labour and Employment and Planning made a statement in reply thereto.

11. Government Bill returned with Amendments recommended by Rajya Sabha—Amendments accepted.

The Income-tax Bill, 1961

The motion that the following amendments recommended by Rajya Sabha in the Bill be taken into consideration was moved by Shri Morarji Desai:—

"Clause 13

(1) That at page 23, line 24, after the words 'this Act,' the words 'any income thereof,' be inserted. /

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Clause 88

- (2) That at page 73, after line 18, the following be inserted, namely:---
 - '(6) Notwithstanding anything contained in sub-section (5), this section shall apply to donations given for the renovation or repair of any temple, mosque, gurdwara, church or any other place which is notified by the Central Government in the Official Gazette to be of h'storic, archaeological or artistic importance.'

Clause 288

- (3) That at page 177,--
 - (i) after line 31, the following be inserted, namely:-
 - (v) any person who has passed any accountancy examination recognised in this behalf by the Board; or
 - (vi) any person who has acquired such educational qualifications as the Board may prescribe for th's purpose; or';
 - (ii) in line 32, for the brackets and letter '(v)' the brackets and letters '(vii)' be substituted."

The motion for consideration was adopted.

The motion that the amendments recommended by Rajya Sabha in the Bill be accepted was moved by Shri Morarji Desai.

The motion was adopted and the amendments recommended by Rajya Sabha in the B ll were accepted.

12. Government Bill-Passed

The Deposit Insurance Corporation Bill, 1961

Clause-by-clause consideration of the Bill continued.

Clauses 6 and 16 were adopted as amended.

Clauses 7 to 15, 17 to 51 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill, as amended, was passed.

13. Motion Re: European Common Market

Shri Nemi Chandra Kasliwal moved the following motion:-

"That the situation created by the decision of the U.K. Government to join the European Common Market, be taken into consideration."

Three substitute motions were moved by-

- (1) Shri J. M. Mohamed Imam
- (2) Shri Braj Raj Singh
- (3) Shri Indrajit Gupta

The following members took part in the debate:---

- (1) Shri Asoka Mehta
- (2) Shri T. Nagi Reddy
- (3) Shri Arun Chandra Guha
- (4) Dr. A. Krishnaswamy
- (5) Shri G. D. Somani
- (6) Shri J. M. Mohamed Imam
- (7) Shri Braj Raj Singh
- (8) Shri Morarji Desai

The substitute motions moved by Shri J. M. Mohamed Imam and Shri Braj Raj Singh were not pressed and hence deemed to have been withdrawn by leave of the House.

The substitute motion moved by Shri Indrajit Gupta was negatived.

14. Motion Re: Eighty-ninth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th September, 1961."

The motion was adopted.

15. Private Member's Resolution-withdrawn

Dr. K. B. Menon concluded his speech on the following Resolution moved by him on the 25th August, 1961:---

"This House is of opinion that the Contributory Health Service Scheme for Central Government servants and members of their families in Delbi and New Delhi may be extended to other cities."

One amendment was moved by Shri Shree Narayan Das.

The following members took part in the debate:-

- (1) Shri Shree Narayan Das
- (2) Shri Mohan Swarup
- (3) Shri Shankar Deo
- (4) Shri P. K. Kodiyan
- (5) Sardar Amar Singh Saigal
- (6) Shri S. M. Banerjee
- (7) Pandit Jwala Prasad Jyotishi
- (8) Shri Ranbir Singh Choudhury

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- (9) Shri Radha Raman
- (10) Shri N. Keshava
- (11) Shri D. P. Karmarkar

Dr. K. B. Menon replied to the debate.

The amendment moved by Shri Shree Narayan Das was negatived.

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The Resolution was withdrawn by leave of the House.

16. Private Member's Resolution-under consideration

Sardar Iqbal Singh moved the following Resolution:-

"This House calls upon the Government to take necessary steps to bring the sacred ashes of Netaji Subhas Chandra Bose and Biplabi Mahanayak Rasa Bihari Basu from Japan with full military honour and befitting ceremonies and build suitable memorials in Delhi to enshrine the ashes."

Sardar Iqbal Singh's speech was not concluded.

(Lok Sabha adjourned sine die at 6.30 P.M.

M. N. KAUL, Secretary

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